

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 24/82-ALC4/2013 **MEETING DATE** : 27.03.2014

but actually held on 03.04.2014

The Meeting No. 24/82 of 2013-14 to consider the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products and falling under Chapter 29 and 30 was scheduled for 27.03.2014 but actually held on 03.04.2014 under the Chairmanship of, Shri Jaikant Singh, Addl. DGFT in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-

Shri D.N. Mathur, Consultant, Department of Pharmaceutical
Shri Jasbir Singh, Consultant, Department of C&PC
Shri R.C. Meena, Deputy Director General of Foreign Trade
Dr. Nitin Jain D/o Biotechnology

Since no communication /comments were received from any of the Administrative Departments. The minutes of the meeting held on 06.03.2014 was treated as approved. The following cases/issues were discussed and the committee took the decision as mentioned against the case:

Case No. A-58	M/s Wockhardt Ltd..
Meeting No.24/AM14 dated – 03.04.2014	F.No. 01/82/162/009/AM14/DES-III
In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/507/2013-PI(Norms) dated 21.11.2013, it was decided to call from the firm a copy of Master-Batch formula for each export product duly authenticated by Quality – Control Incharge. The case was deferred for 24.04.2014.	

Case No. A-59	M/s Hikal Ltd..
Meeting No. 24/AM14 dated – 03.04.2014	F.No. 01/82/162/117/AM14/DES-III
Decision: In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/607/2013-PI(Norms) dated 24.12.2013, it was decided to call the following information from the firm : Certification from MSME, Bangalore on waste generated /solvent waste viz: Certification from Central Excise Authority on past production consumption data of the firm for various export items. Complete technical details as per Appendix -33 for each export items.	

The case is deferred for 24.04.2014

Case No. B-1	M/s Chirag Enterprise, Jamnagar, Gujarat
Meeting No. 24/AM14 dated – 03.04.2014	F.No. 01/82/050/00256/AM11/DES-III F.No. 01/82/050/01090/AM11/DES-III
Adv. Lic. No.	2410029974 dated 27.10.2010 2410030871 dated 27.10.2010
RLA F. No.	24/24/040/00009/AM11 24/24/040/00014/AM11
Decision: It was decided to remind the Department of Petrochemicals to furnish their comments. The case is deferred 24.04.2014.	

Case No. B-2	M/s Navin Florine International Ltd., Mumbai										
Meeting No. 24/AM14 dated – 03.04.2014	F.No. 01/82/050/00398/AM12/DES-III										
Adv. Lic. No.	0310630757 dated 11.05.2011										
RLA F. No.	03/95/040/0099/AM11										
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/92/2011-Ch II dated 03.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:											
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>3 Chloro 4 Fluoro Benzotrifluoride</td><td>1 kg</td><td>1.</td><td>4 Fluoro Benzotrichloride</td><td>0.924 kg</td></tr></table>		Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	3 Chloro 4 Fluoro Benzotrifluoride	1 kg	1.	4 Fluoro Benzotrichloride	0.924 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed							
3 Chloro 4 Fluoro Benzotrifluoride	1 kg	1.	4 Fluoro Benzotrichloride	0.924 kg							
RA may take appropriate action as per the decision of Norms Committee.											

Case No. B-3	M/s Otsuka Chemical (India) Pvt Ltd
Meeting No. 24/AM14 dated – 03.04.2014	F.No. 01/82/050/00434/AM14/DES-III

Adv. Lic. No.	0510360662 dated 24.07.2013
RLA F. No.	05/24/040/00137/AM14
Decision: committee considered the case as per agenda and decided to call for technical literature from the firm in support description of export items.	

Case No. B-4	M/s Titan Laboratories Pvt Ltd., Mumbai			
Meeting No. 24/AM14 dated – 03.04.2014	F.No. 01/82/050/00831/AM12/DES-III			
Adv. Lic. No.	0310659395 dated 13.10.2011			
RLA F. No.	03/95/040/00570/AM12			
In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/547/2012-PI(Norms) dated 11.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Flurbiprofen SR Pellets 88.9%	1 kg	1	Flurbiprofen	0.898
		2.	Polyvinylpyrrolidone USP, NF,EP, JP (PVPK-30)	0.025
		3.	Eudragit RS 100 (Ammonio Methacrylate Copolymer)	0.019
RA may take appropriate action as per the decision of Norms Committee.				

Case No. B-5	M/s Navin Florine International Ltd., Mumbai
Meeting No. 24/AM14 dated – 03.04.2014	F.No. 01/82/050/00648/AM11/DES-III
Adv. Lic. No.	0310587462 dated 13.08.2010
RLA F. No.	03/95/040/00331/AM11
Decision: In the light of written comments received from Department of Chemicals and	

Petrochemicals vide their U.O No. 14010/92/2011-Ch II dated 01.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
3 Chloro 4 Fluoro Benzotrifluoride 98% Min.	1 kg	1.	4 Fluoro Benzotrichloride	0.924 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No. B-6	M/s Navin Florine International Ltd., Mumbai
Meeting No. 24/AM14 dated – 03.04.2014	F.No. 01/82/050/01437/AM12/DES-III
Adv. Lic. No.	0310686264 dated 14.03.2012
RLA F. No.	03/95/040/00859/AM12

Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/92/2011-Ch II dated 01.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Para Fluoro Bromo Benzene	1 kg	1.	Fluoro Benzene	0.660 kg
		2.	Bromine	1.00 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No. B-7	M/s The Andhra Sugar Ltd.
Meeting No. 24/AM14 dated – 03.04.2014	F.No. 01/82/162/00917/AM12/DES-III

Adv. Lic. No.	02610010636 dated 04.01.2011
RLA F. No.	26/02/040/00001/AM11
Decision: It was decided to forward a copy of application to Department of Pharmaceuticals for their comments and deferred the case for 24.04.2014.	

Case No. B-8	M/s Shiva Pharma Ltd.
Meeting No. 24/AM14 dated – 03.04.2014	F.No. 01/82/050/01062/AM10/DES-III
Adv. Lic. No.	3410026242 dated 02.02.2010
RLA F. No.	34/24/040/184/AM10
Decision: Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/164/2011-Ch.II dated 02.04.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-	

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
n-Decanoyl Chloride/Decanoyl Chloride/Capryonyl Chloride (Appearance : clear to slightly grayish liquid Assay:- Min. 98%	1 KG.	1.	Decanoic Acid/Capric Acid (App. Clear Liquid assay-Min. 99%	0.970 kg

RA concerned may take further necessary action as per above decision of NC.

Case No. B-9	M/s Sriam Labs Pvt Ltd			
Meeting No. 24/AM14 dated – 03.04.2014	F.No. 01/82/050/00601/AM12/DES-III F.No. 01/82/050/00526/AM13/DES-III			
Adv. Lic. No.	0910047733 dated 19.07.2011 0910053188 dated 04.07.2012			

Decision: Committee considered case as per agenda and in consultation with technical authority present in the meeting and decided to maintain Status quo.

Case No. B-10	M/s Crown Chemicals Pvt Ltd
Meeting No. 24/AM14 dated – 03.04.2014	F.No. 01/82/050/00601/AM12/DES-III
Decision: It was decided to send a copy of application to Department of C&PC and defer the case for 24.04.2014	

Case No. B-11	M/s DSM Sinochem Pharmaceuticals
Meeting No. 24/AM14 dated – 03.04.2014	P. F.No. 01/82/050/368/AM07/DES-III
Decision: It was decided to defer the case for 24.4.2014 for wants of comments from D/o Pharmaceuticals.	

Case No. B-12	M/s Padmini Aromatics Pvt Ltd.
Meeting No. 24/AM14 dated – 03.04.2014	F.No. 01/82/050/00375/AM10/DES-III F.No. 01/82/050/00375/AM10/DES-III
Adv. Lic. No.	0710066165 dated 24.07.2009 0710068389 dated 19.11.2009
Decision: It was decided to send a copy of application to Department of C&PC and defer the case for 24.04.2014	

Case No. B-13	M/s Vivimed Labs Ltd.,
Meeting No. 24/AM14 dated – 03.04.2014	F.No. 01/82/050/00013/AM11/DES-III F.No. 01/82/050/00183/AM11/DES-III
Adv. Lic. No.	0910041571 dated 07.04.2010 0910041861 dated 03.05.2010

RLA F. No.	09/24/040/00549/AM10 09/24/040/00033/AM11
Decision: Committee considered the case as per agenda and decided to reject the request of the firm as there was no justification for enhancement maintain Status quo	

Case No. B-14	M/s Vivimed Labs Ltd
Meeting No. 24/AM14 dated – 03.04.2014	F.No. 01/82/050/00284/AM12/DES-III
Adv. Lic. No.	0910051917 dated 28.03.2012
RLA F. No.	09/24/040/646/AM12
Decision: Committee considered the case as per agenda and decided to reject the request of the firm as there was no justification for enhancement maintain Status quo.	

Case No. C-1	M/s Gulbrandsen Pvt Ltd.
Meeting No. 24/AM14 dated – 03.04.2014	F.No. 01/82/162/330/AM14/DES-III
Decision: Committee considered case as per agenda and decided to call for all industry production consumption data from Chemexcil.	

Case No. C-2	M/s Gulbrandsen Pvt Ltd.
Meeting No. 24/AM14 dated – 03.04.2014	F.No. 01/82/162/328/AM14/DES-III
Decision: Committee considered case as per agenda and decided to call for all industry production consumption data from Chemexcil.	

Case No. C-3	M/s Gulbrandsen Pvt Ltd.

Meeting No. 24/AM14 dated – 03.04.2014	F.No. 01/82/162/329/AM14/DES-III
Decision: Committee considered case as per agenda and decided to call for all industry production consumption data from Chemexcil.	

Case No. C-4	M/s Gulbrandsen Pvt Ltd.
Meeting No. 24/AM14 dated – 03.04.2014	F.No. 01/82/162/331/AM14/DES-III
Decision: Committee considered case as per agenda and decided to call for all industry production consumption data from Chemexcil.	

Case No. C-5	M/s Jubilant Life Sciences Ltd., Noida
Meeting No. 24/AM14 dated – 03.04.2014	F.No. 01/82/162/00371/AM14/DES-III
Decision: Committee considered case as per agenda and decided to call for all industry production consumption data from Chemexcil.	

1	Case No.:11/20/82-ALC4/2009	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/00422/AM10/	RLA File :09/24/040/00144/AM10/	Lic.No/Date:0910038818 06.08.2009	Defer Date:24.04.2014
	Decision : It was decided to remind the firm to furnish production and consumption data for the last three years, certified by Central Excise Authority. The case was deferred for 24.04.2014.			

2	Case No.:22/6/82-ALC4/2010	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/00169/AM11/	RLA File :03/95/040/00396/AM10/	Lic.No/Date:0310571937	Defer

		29.04.2010	Date:24.04.2014
Decision : It was decided to send the copy of application to Department of Pharmaceuticals for their comments. The case defer for 24.04.2014			

3	Case No.: 38/24/82-ALC4/2013	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
	HQ File :01/82/050/01237/AM14/	RLA File :09/24/040/00585/AM11/	Lic.No/Date:0910046104 28.03.2011	Defer Date:24.04.2014
	Decision : It was decided to send a copy of application to Department of Pharmaceuticals and defer the case for 24.04.2014			

4	Case No.: 4/16/82-ALC4/2011	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
	HQ File :01/82/050/00462/AM12/	RLA File :07/24/040/00073/AM12/	Lic.No/Date:0710079777 13.06.2011	Defer Date:24.04.2014
	Decision : It was decided to remind the Department of Petrochemicals to furnish their comments as the case is pending since 13.09.2011.The case is defer 24.04.2014			

5	Case No.: 11/1/82-ALC4/2013	Party Name:BIOCON LIMITED,	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Rejected
	HQ File :01/82/050/01369/AM13/	RLA File :07/24/040/00329/AM12/	Lic.No/Date:0710084173 23.11.2011	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

6	Case No.: 196/10/82-ALC4/2013	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
	HQ File :01/82/050/00379/AM14/	RLA File :07/24/040/00380/AM12/	Lic.No/Date:0710085024 28.12.2011	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals			

7	Case No.: 76/4/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Rejected
	HQ File :01/82/050/00156/AM13/	RLA File :08/24/040/00301/AM12/	Lic.No/Date:0810110001 22.03.2012	Date:27.03.2014
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

8	Case No.: 21/20/82-ALC4/2013	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:24/82-ALC4/2013	Status: Case
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			27.03.2014	Deferred
	HQ File :01/82/050/01007/AM14/	RLA File :09/24/040/00668/AM12/	Lic.No/Date:0910052113 11.04.2012	Defer Date:24.04.2014
Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.				

9	Case No.:44/20/82-ALC4/2013	Party Name:HIRAN ORGOCHEM LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/01030/AM14/	RLA File :03/94/040/00814/AM12/	Lic.No/Date:0310692029 25.04.2012	Defer Date:24.04.2014
	Decision : It was decided to send the copy of application to Department of Pharmaceuticals for their comments. The case defer for 24.04.2014			

10	Case No.:25/20/82-ALC4/2013	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/01011/AM14/	RLA File :09/24/040/00012/AM13/	Lic.No/Date:0910052380 26.04.2012	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			

11	Case No.:30/13/82-ALC4/2012	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/00365/AM13/	RLA File :02/24/040/00029/AM13/	Lic.No/Date:0210177518 14.05.2012	Defer Date:24.04.2014
	Decision : It was decided to remind the Department of Petrochemicals Division fo D/o C&PC to furnish their comments as the case is pending since 13.06.2013. The case was deferred for 24.04.2014			

12	Case No.:28/20/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/01014/AM14/	RLA File :09/24/040/00070/AM13/	Lic.No/Date:0910052608 14.05.2012	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for want of comments of Department of Pharmaceuticals.			

13	Case No.:38/20/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/01024/AM14/	RLA File :09/24/040/00069/AM13/	Lic.No/Date:0910052665 17.05.2012	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for want of comments of Department of Pharmaceuticals.			

14	Case No.:29/20/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/01015/AM14/	RLA File :09/24/040/00090/AM13/	Lic.No/Date:0910052722 22.05.2012	Defer Date:24.04.2014
	Decision :It was decided to defer the case for 24.04.2014 for want of comments of Department of Pharmaceuticals.			

15	Case No.:39/20/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/01025/AM14/	RLA File :09/24/040/00094/AM13/	Lic.No/Date:0910052780 25.05.2012	Defer Date:24.04.2014
	Decision :It was decided to defer the case for 24.04.2014 for want of comments of Department of Pharmaceuticals.			

16	Case No.:31/20/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/01017/AM14/	RLA File :09/24/040/00108/AM13/	Lic.No/Date:0910052814 29.05.2012	Defer Date:24.04.2014
	Decision :It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			

17	Case No.:20/20/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/01006/AM14/	RLA File :09/24/040/00127/AM13/	Lic.No/Date:0910052908 07.06.2012	Defer Date:24.04.2014
	Decision :It was decided to defer the case for 24.04.2014 for want of comments of Department of Pharmaceuticals.			

18	Case No.:17/20/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/01003/AM14/	RLA File :08/24/040/00088/AM13/	Lic.No/Date:0810112512 14.06.2012	Defer Date:24.04.2014
	Decision :It was decided to defer the case for 24.04.2014 for want of comments of Department of Pharmaceuticals.			

19	Case No.:18/20/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/01004/AM14/	RLA File :08/24/040/00090/AM13/	Lic.No/Date:0810112511 14.06.2012	Defer Date:24.04.2014

Decision :It was decided to defer the case for 24.04.2014 for want of comments of Department of Pharmaceuticals.

20	Case No.: 19/20/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
	HQ File :01/82/050/01005/AM14/	RLA File :08/24/040/00095/AM13/	Lic.No/Date:0810112510 14.06.2012	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for want of comments of Department of Pharmaceuticals.			

21	Case No.: 34/20/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
	HQ File :01/82/050/01020/AM14/	RLA File :08/24/040/00100/AM13/	Lic.No/Date:0810112516 14.06.2012	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for want of comments of Department of Pharmaceuticals.			

22	Case No.: 2/23/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
	HQ File :01/82/050/00802/AM13/	RLA File :22/24/040/00012/AM13/	Lic.No/Date:2210013015 14.06.2012	Defer Date:24.04.2014
	Decision : It was decide to remind the firm to furnish complete technical details as per Appendix 33. The case was deferred for 24.04.2014			

23	Case No.: 5/22/82-ALC4/2012	Party Name:SANOFI INDIA LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
	HQ File :01/82/050/00708/AM13/	RLA File :03/95/040/00318/AM13/	Lic.No/Date:0310706473 27.08.2012	Defer Date:24.04.2014
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 24.04.2014			

24	Case No.: 4/20/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
	HQ File :01/82/050/00615/AM13/	RLA File :05/24/040/00323/AM12/	Lic.No/Date:0510333154 30.08.2012	Defer Date:24.04.2014
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 24.04.2014.			

25	Case No.: 40/15/82-ALC4/2013	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
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	HQ File :01/82/050/00802/AM14/	RLA File :03/94/040/00199/AM10/	Lic.No/Date:0310707994 06.09.2012	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for want of comments of Department of Pharmaceuticals.			

26	Case No.:2/20/82-ALC4/2013	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Deferred and Re-indexed
	HQ File :01/82/050/00988/AM14/	RLA File :08/24/040/00225/AM13/	Lic.No/Date:0810115340 24.09.2012	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for want of comments of Department of Pharmaceuticals.			

27	Case No.:3/23/82-ALC4/2012	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/00803/AM13/	RLA File :03/95/040/00544/AM13/	Lic.No/Date:0310713360 22.10.2012	Defer Date:24.04.2014
	Decision : Reply received from the firm and sent to Department of Pharmaceuticals for their comments. The case was deferred for 24.04.2014.			

28	Case No.:19/1/82-ALC4/2013	Party Name:CDYMAX (INDIA) PHARMA PVT. LTD.	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Deferred and Re-indexed
	HQ File :01/82/050/01377/AM13/	RLA File :07/24/040/00317/AM13/	Lic.No/Date:0710091789 06.11.2012	Defer Date:27.03.2014
	Decision : It was decide to remind the firm to furnish complete technical details as per Appendix 33. The case was deferred for 24.04.2014			

29	Case No.:112/33/82-ALC4/2012	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/01259/AM13/	RLA File :05/24/040/00304/AM13/	Lic.No/Date:0510340033 04.12.2012	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of IPP.			

30	Case No.:43/33/82-ALC4/2012	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/01190/AM13/	RLA File :03/94/040/00727/AM13/	Lic.No/Date:0310716674 07.12.2012	Defer Date:24.04.2014
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 24.04.2014..			

31	Case No.: 4/27/82-ALC4/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
	HQ File :01/82/050/00959/AM13/	RLA File :09/24/040/00408/AM13/	Lic.No/Date:0910054464 07.12.2012	Defer Date:24.04.2014
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 24.04.2014.			

32	Case No.: 171/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
	HQ File :01/82/050/01318/AM13/	RLA File :08/24/040/00256/AM13/	Lic.No/Date:0810117315 02.01.2013	Defer Date:24.04.2014
	Decision : It was decided to remind the firm to furnish a copy of Master batch Formula duly certified by Quality -Control Incharge. The case was deferred for 24.04.2014.			

33	Case No.: 49/4/82-ALC4/2013	Party Name:ALEKHYA DRUGS PVT LTD.	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
	HQ File :01/82/050/00090/AM14/	RLA File :09/24/040/00157/AM13/	Lic.No/Date:0910054675 03.01.2013	Defer Date:24.04.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide thier OM No. 35011/509/2013-PI(Norms) dated 21.11.2013, It was decided to remind the firm to furnish a copy of Master batch Formula duly certified by Quality -Control Incharge. The case was deferred for 24.04.2014.			

34	Case No.: 38/4/82-ALC4/2013	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Rejected
	HQ File :01/82/050/00079/AM14/	RLA File :09/24/040/00473/AM13/	Lic.No/Date:0910054734 09.01.2013	Defer Date:
	Decision :: It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

35	Case No.: 13/12/82-ALC4/2013	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
	HQ File :01/82/050/00437/AM14/	RLA File :09/24/040/00495/AM13/	Lic.No/Date:0910054735 09.01.2013	Defer Date:24.04.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/740/2013-PI(Norms) dated 04.03.2014, it was decided to call the following information from the firm : i) Stepwise chemical reactions showing correct Molecular weight of each reactant & output product, and % yield on molar basis. ii) Justification for requirement of imported inputs in view of CA certificate furnished by the firm.			

The case was deferred for 24.04.2014

36	Case No.:117/33/82-ALC4/2012	Party Name:MAHESHRAJ CHEMICALS PVT.LTD	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/01264/AM13/	RLA File :08/24/040/00339/AM13/	Lic.No/Date:0810117495 10.01.2013	Defer Date:24.04.2014
	Decision : Deficiency letter has again been issued by Department of C&PC. It was decided to remind the firm to furnish the requisite information immediately. The case was deferred for 24.04.2014.			

37	Case No.:16/20/82-ALC4/2013	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/01002/AM14/	RLA File :09/24/040/00451/AM13/	Lic.No/Date:0910054794 17.01.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for want of comments of Department of Pharmaceuticals.			

38	Case No.:3/30/82-ALC4/2012	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/01039/AM13/	RLA File :05/24/040/00393/AM13/	Lic.No/Date:0510343986 23.01.2013	Defer Date:24.04.2014
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 24.04.2014			

39	Case No.:9/4/82-ALC4/2013	Party Name:GOPALDAS VISRAM & CO.LTD.	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/00050/AM14/	RLA File :03/94/040/00945/AM13/	Lic.No/Date:0310722715 01.02.2013	Defer Date:24.04.2014
	Decision : it was decided to remind the firm to furnish the following technical details: (a) Net weight of the cream in each tube. (b) Detailed working on arriving at the norms applied by the firm The case was deferred for 24.04.2014.			

40	Case No.:9/9/82-ALC4/2013	Party Name:CATAPharma CHEMICALS PVT. LTD.,	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/00183/AM14/	RLA File :31/83/040/00177/AM13/	Lic.No/Date:3110057032 05.02.2013	Defer Date:24.04.2014

Decision :It was decided to call from the firm COA of import item from the foreign supplier for the relevant consignment . The case was deferred for 24.04.2014.

41	Case No.: 151/33/82-ALC4/2012	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
	HQ File :01/82/050/01298/AM13/	RLA File :05/23/040/00459/AM13/	Lic.No/Date:0510345208 07.02.2013	Defer Date:27.03.2014
	Decision : It was decided to remind the Department of Petrochemicals Division of D/o C&PC to furnish their comments. The case was deferred for 24.04.2014			

42	Case No.: 7/3/82-ALC4/2013	Party Name:WOCKHARDT LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
	HQ File :01/82/050/00040/AM14/	RLA File :03/95/040/00886/AM13/	Lic.No/Date:0310723636 11.02.2013	Defer Date:24.04.2014
	Decision : It was decided to remind the O/o DCGI to furnish their comments. The case was deferred for 24.04.2014.			

43	Case No.: 26/4/82-ALC4/2013	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
	HQ File :01/82/050/00067/AM14/	RLA File :09/24/040/00501/AM13/	Lic.No/Date:0910055023 12.02.2013	Defer Date:24.04.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide thier OM No. 35011/510/2012-PI(Norms) dated 21.11.2013, it was decided to call from the firm the complete technical details as per Appendix 33. The case was deferred for 2.5.2013.			

44	Case No.: 31/8/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
	HQ File :01/82/050/00162/AM14/	RLA File :09/24/040/00537/AM13/	Lic.No/Date:0910055106 19.02.2013	Defer Date:24.04.2014
	Decision : It was decided to reminde the firm to furnish the following technical details: • Complete technical details as per Appendix -33 including % Yield on molar basis for each step and solvent Recovery etc. • Past Production vis-à-vis Actual consumption of raw materials duly certified by Central Excise Authorities. The case was deferred for 24.04.2014.			

45	Case No.: 8/10/82-ALC4/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
	HQ File :01/82/050/00191/AM14/	RLA File :09/24/040/00554/AM13/	Lic.No/Date:0910055119 21.02.2013	Defer Date:24.04.2014

Decision :It was decided to send the copy of application to Department of Pharmaceuticals for their comments. The case defer for 24.04.2014

46	Case No.: 39/24/82-ALC4/2013	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
	HQ File :01/82/050/01238/AM14/	RLA File :09/24/040/00562/AM13/	Lic.No/Date:0910055266 04.03.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			

47	Case No.: 141/10/82-ALC4/2013	Party Name:EUROLIFE HEALTHCARE PVT. LTD.	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
	HQ File :01/82/050/00324/AM14/	RLA File :03/94/040/00982/AM13/	Lic.No/Date:0310728214 14.03.2013	Defer Date:24.04.2014
	Decision : it was decided to call from the firm the following technical details: • Copy of Drug Manufacturing License for the export product. • Detailed justification for various packing materials applied for import. The case was deferred for 24.04.2014.			

48	Case No.: 32/8/82-ALC4/2013	Party Name:BIOLOGICAL E LTD	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
	HQ File :01/82/050/00163/AM14/	RLA File :09/24/040/00607/AM13/	Lic.No/Date:0910055421 19.03.2013	Defer Date:24.04.2014
	Decision : Reply received from the firm and already sent to Department of Biotechnology for their comments . The case was deferred for 24.04.2014			

49	Case No.: 57/10/82-ALC4/2013	Party Name:BIOLOGICAL E LTD	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
	HQ File :01/82/050/00240/AM14/	RLA File :09/24/040/00606/AM13/	Lic.No/Date:0910055420 19.03.2013	Defer Date:24.04.2014
	Decision : Reply received from the firm and already sent to Department of Biotechnology for their comments . The case was deferred for 24.04.2014			

50	Case No.: 140/10/82-ALC4/2013	Party Name:EUROLIFE HEALTHCARE PVT. LTD.	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Rejected
	HQ File :01/82/050/00323/AM14/	RLA File :03/94/040/00981/AM13/	Lic.No/Date:0310728713 19.03.2013	Date:27.03.2014
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

51	Case No.:24/10/82-ALC4/2013	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/00207/AM14/	RLA File :22/24/040/00083/AM13/	Lic.No/Date:2210013724 20.03.2013	Defer Date:24.04.2014
	Decision :it was decided to remind the firm to furnish the following details: Export product is Para Methoxy phenyl acetic acid where as the technical details given is for the production of Admine. Past product vis-a-vis actual consumption of all inputs duly certified by Central Excise Authorities. The case was deferred for 24.04.2014.			

52	Case No.:125/10/82-ALC4/2013	Party Name:LAXMI ORGANIC INDUSTRIES LTD.,	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Rejected
	HQ File :01/82/050/00308/AM14/	RLA File :03/95/040/00911/AM13/	Lic.No/Date:0310728818 20.03.2013	Defer Date:27.03.2014
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

53	Case No.:58/10/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Rejected
	HQ File :01/82/050/00241/AM14/	RLA File :09/24/040/00583/AM13/	Lic.No/Date:0910055475 21.03.2013	Defer Date:27.03.2014
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

54	Case No.:25/10/82-ALC4/2013	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Rejected
	HQ File :01/82/050/00208/AM14/	RLA File :09/24/040/00186/AM12/	Lic.No/Date:0910055523 22.03.2013	Defer Date:27.03.2014
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

55	Case No.:6/10/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/00189/AM14/	RLA File :05/24/040/00480/AM13/	Lic.No/Date:0510350030 22.03.2013	Defer Date:24.04.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide thier OM No. 35011/691/2013-PI(Norms) dated 01.04.2014, It was decided to remind the firm to furnish a copy of Master batch Formula duly certified by Quality -Control Incharge.			

The case was deferred for 24.04.2014

56	Case No.: 113/14/82-ALC4/2013	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Rejected
	HQ File :01/82/050/00698/AM14/	RLA File :05/24/040/00488/AM13/	Lic.No/Date:0510350269 26.03.2013	Defer Date:
	Decision: It was decided to withdraw the case . The firm through their letter dated nil informed the Department of C&PC that they have taken advance authorization on repeat basis under para 4.7.1 HBP v1.			

57	Case No.: 117/10/82-ALC4/2013	Party Name:PRASOL CHEMICALS LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
	HQ File :01/82/050/00300/AM14/	RLA File :03/95/040/00881/AM13/	Lic.No/Date:0310729886 28.03.2013	Defer Date:24.04.2014
	Decision : It was decided to send a copy of application to Department of C&PC and defer the case for 24.04.2014			

58

Case No.:148/10/82-ALC4/2013		Party Name:ANTHEA AROMATICS PVT.LTD.,		Meet No/Date:24/82-ALC4/2013 27.03.2014		Status:Case Approved	
HQ File :01/82/050/00331/AM14/		RLA File :03/94/040/00996/AM13/		Lic.No/Date:0310730232 03.04.2013		Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/35/2012-Ch II dated 14.03.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Export Qty.	Sl.No.	Import item	Qty. allowed		
BOISAMBER MIN. PURITY 99%		1 Kg.	1.	CYCLODODECANOL MIN. PURITY 95%	0.950 kg		
			2.	DIETHOXYMETHANE MIN. PURITY 99%	1.0 kg		
RA concerned may take further necessary action as per above decision of NC.							

59	Case No.: 11/8/82-ALC4/2013	Party Name:PREMIER INDUSTRIES	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Approved
	HQ File :01/82/050/00142/AM14/	RLA File :50/24/040/00020/AM13/	Lic.No/Date:5010001635 03.04.2013	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/55/2012-Ch II dated 27.03.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
PARACHLORO ORTHO NITRO ANILINE (P.C.O.N.A)	1 Kg.	1.	PARADICHLORO BENZENE(PDCB)	0.916 kg
2,5- DICHLORONITRO BENZENE(2,5- D.C.N.B.)	1 Kg.	2.	PARADICHLORO BENZENE(PDCB)	0.797 kg
FAST RED R BASE-FLAKES	1 Kg.	3	PARADICHLORO BENZENE(PDCB)	1.15 kg

RA concerned may take further necessary action as per above decision of NC.

60	Case No.: 17/10/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
	HQ File :01/82/050/00200/AM14/	RLA File :05/24/040/00478/AM13/	Lic.No/Date:0510350968 08.04.2013	Defer Date:24.04.2014
	Decision : It was decided to send a copy of application to Department of Pharmaceuticals and defer the case for 24.04.2014			

61	Case No.: 120/10/82-ALC4/2013	Party Name:MEHTA API PVT LTD	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
	HQ File :01/82/050/00303/AM14/	RLA File :03/95/040/00020/AM14/	Lic.No/Date:0310730905 09.04.2013	Defer Date:24.04.2014
	Decision : It was decided to send a copy of application to Department of Pharmaceuticals and defer the case for 24.04.2014			

62	Case No.: 92/10/82-ALC4/2013	Party Name:CATAPHARMA CHEMICALS PVT. LTD.,	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
	HQ File :01/82/050/00275/AM14/	RLA File :31/83/040/00214/AM13/	Lic.No/Date:3110057970 17.04.2013	Defer Date:24.04.2014
	Decision : It was decided to call from the firm COA of import item from the foreign supplier for the relevant consignment . The case was deferred for 24.04.2014			

63	Case No.: 68/4/82-ALC4/2013	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
	HQ File :01/82/050/00109/AM14/	RLA File :02/24/040/00002/AM14/	Lic.No/Date:0210188734	Defer

		17.04.2013	Date:24.04.2014
Decision : It was decided to remind the Department of Petrochemicals to furnish their comments. The case is defer 24.04.2014			

64	Case No.:3/3/82-ALC4/2013	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Rejected
	HQ File :01/82/050/00036/AM14/	RLA File :07/24/040/00003/AM14/	Lic.No/Date:0710094921 18.04.2013	Defer Date:27.03.2014
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

65	Case No.:43/10/82-ALC4/2013	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/00226/AM14/	RLA File :09/24/040/00017/AM14/	Lic.No/Date:0910055800 19.04.2013	Defer Date:24.04.2014
	Decision : It was decided to call from the firm COA of import item from the foreign supplier for the relevant consignment . The case was deferred for 24.04.2014.			

66	Case No.:76/14/82-ALC4/2013	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/00661/AM14/	RLA File :09/24/040/00611/AM13/	Lic.No/Date:0910055845 23.04.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			

67	Case No.:87/14/82-ALC4/2013	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/00672/AM14/	RLA File :09/24/040/00009/AM14/	Lic.No/Date:0910055844 23.04.2013	Defer Date:27.03.2014
	Decision : It was decided to defer the case for 27.03.2014 for comments of Department of Pharmaceuticals.			

68	Case No.:219/10/82-ALC4/2013	Party Name:RENOWN PHARMACEUTICALS PVT LTD	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/00402/AM14/	RLA File :34/24/040/00005/AM14/	Lic.No/Date:3410036732 29.04.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			

69	Case No.:157/10/82-ALC4/2013	Party Name:LUPIN LIMITED	Meet No/Date:24/82-ALC4/2013	Status:Case
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			27.03.2014	Deferred
	HQ File :01/82/050/00340/AM14/	RLA File :03/95/040/00098/AM14/	Lic.No/Date:0310733961 10.05.2013	Defer Date:24.04.2014
Decision : It was decided to ask from the firm whether the export item is non-infringing or otherwise. The case is defer 24.04.2014				

70	Case No.:2/5/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/00120/AM14/	RLA File :09/24/040/00023/AM14/	Lic.No/Date:0910055979 10.05.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			

71	Case No.:14/20/82-ALC4/2013	Party Name:DIVIS PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/01000/AM14/	RLA File :09/24/040/00016/AM14/	Lic.No/Date:0910056018 17.05.2013	Defer Date:24.04.2014
	Decision : It was decided to send a copy of application to Department of Pharmaceuticals and defer the case for 24.04.2014			

72	Case No.:52/13/82-ALC4/2013	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/00528/AM14/	RLA File :07/24/040/00039/AM14/	Lic.No/Date:0710095454 17.05.2013	Defer Date:24.04.2014
	Decision : It was decided to call from the firm a copy of DML for the export product. The case is defer 24.04.2014			

73	Case No.:91/14/82-ALC4/2013	Party Name:ALKALOIDS CORPORATION	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/00676/AM14/	RLA File :02/21/040/00025/AM14/	Lic.No/Date:0210189840 21.05.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			

74	Case No.:136/14/82-ALC4/2013	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/00721/AM14/	RLA File :03/94/040/00507/AM13/	Lic.No/Date:0310735110 21.05.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			

75	Case No.: 10/20/82-ALC4/2013	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
	HQ File :01/82/050/00996/AM14/	RLA File :09/24/040/00057/AM14/	Lic.No/Date:0910056098 22.05.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			

76	Case No.: 13/20/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
	HQ File :01/82/050/00999/AM14/	RLA File :09/24/040/00068/AM14/	Lic.No/Date:0910056096 22.05.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			

77	Case No.: 12/20/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
	HQ File :01/82/050/00998/AM14/	RLA File :09/24/040/00061/AM14/	Lic.No/Date:0910056108 23.05.2013	Defer Date:24.04.2014
	Decision : It was decided to request the firm to furnish Central Excise Data and also Batch Log Sheet for last 5 batches . The case was deferred for 24.04.2014.			

78	Case No.: 1/6/82-ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
	HQ File :01/82/050/00124/AM14/	RLA File :09/24/040/00077/AM14/	Lic.No/Date:0910056114 23.05.2013	Defer Date:24.04.2014
	Decision : It was decided to send the copy of application to Department of Pharmaceuticals for their comments. The case defer for 24.04.2014			

79	Case No.: 79/14/82-ALC4/2013	Party Name:AGOG PHARMA LTD.	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
	HQ File :01/82/050/00664/AM14/	RLA File :03/94/040/00093/AM14/	Lic.No/Date:0310735570 24.05.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			

80	Case No.: 92/14/82-ALC4/2013	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
	HQ File :01/82/050/00677/AM14/	RLA File :05/23/040/00043/AM14/	Lic.No/Date:0510355138 24.05.2013	Defer Date:24.04.2014

Decision :It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.

81	Case No.: 42/15/82-ALC4/2013	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
	HQ File :01/82/050/00804/AM14/	RLA File :03/94/040/00071/AM14/	Lic.No/Date:0310735502 24.05.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			

82	Case No.: 207/10/82-ALC4/2013	Party Name:CHIRAG ENTERPRISE	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
	HQ File :01/82/050/00390/AM14/	RLA File :24/24/040/00008/AM14/	Lic.No/Date:2410038996 27.05.2013	Defer Date:24.04.2014
	Decision : It was decided to remind the Department of Petrochemicals Division of D/o C&PC to furnish their comments. The case was deferred for 24.04.2014			

83	Case No.: 71/10/82-ALC4/2013	Party Name:SCOTT-EDIL PHARMACIA LTD.,	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
	HQ File :01/82/050/00254/AM14/	RLA File :22/24/040/00016/AM14/	Lic.No/Date:2210013890 28.05.2013	Defer Date:24.04.2014
	Decision : It was decided to send the copy of application to Department of Pharmaceuticals for their comments. The case defer for 24.04.2014			

84	Case No.: 225/10/82-ALC4/2013	Party Name:APEX HEALTHCARE LTD	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
	HQ File :01/82/050/00408/AM14/	RLA File :34/24/040/00035/AM14/	Lic.No/Date:3410037038 31.05.2013	Defer Date:24.04.2014
	Decision : It was decided to send the copy of application to Department of Pharmaceuticals for their comments. The case was deferred for 24.04.2014			

85	Case No.: 96/10/82-ALC4/2013	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
	HQ File :01/82/050/00279/AM14/	RLA File :08/24/040/00085/AM14/	Lic.No/Date:0810121573 31.05.2013	Defer Date:24.04.2014
	Decision : Reply received from the firm and sent to Department of Pharmaceuticals for their comments. The case was deferred for 24.04.2014			

86	Case No.: 139/14/82-ALC4/2013	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
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HQ File :01/82/050/00724/AM14/	RLA File :03/94/040/00160/AM14/	Lic.No/Date:0310736610 04.06.2013	Defer Date:24.04.2014
Decision : It was decided to send the copy of application to Department of Pharmaceuticals for their comments. The case was deferred for 24.04.2014			

87	Case No.:46/15/82-ALC4/2013	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/00808/AM14/	RLA File :03/94/040/00194/AM14/	Lic.No/Date:0310736613 04.06.2013	Defer Date:24.04.2014
	Decision : It was decided to send the copy of application to Department of Pharmaceuticals for their comments. The case was deferred for 24.04.2014			

88	Case No.:6/6/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/00129/AM14/	RLA File :09/24/040/00097/AM14/	Lic.No/Date:0910056251 05.06.2013	Defer Date:24.04.2014
	Decision : It was decided to send the copy of application to Department of Pharmaceuticals for their comments. The case was deferred for 24.04.2014			

89	Case No.:227/10/82-ALC4/2013	Party Name:SPAN DIAGNOSTICS LTD	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/00410/AM14/	RLA File :52/24/040/00002/AM14/	Lic.No/Date:5210039825 05.06.2013	Defer Date:24.04.2014
	Decision : Reply received in Department of Biotechnology (as informed by TA , DBT). The case was deferred for 24.04.2014 for comments of D/o Biotechnology.			

90	Case No.:109/10/82-ALC4/2013	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/00292/AM14/	RLA File :22/24/040/00022/AM14/	Lic.No/Date:2210013931 11.06.2013	Defer Date:24.04.2014
	Decision : Reply received from the firm . The case was deferred for 24.04.2014 comment of Department of Pharmaceuticals.			

91	Case No.:18/13/82-ALC4/2013	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/00494/AM14/	RLA File :07/24/040/00075/AM14/	Lic.No/Date:0710095973 17.06.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			

92	Case No.:23/12/82-ALC4/2013	Party Name:CIRON DRUGS & PHARMACEUTICALS P. LTD.,	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/00447/AM14/	RLA File :03/94/040/00094/AM14/	Lic.No/Date:0310738255 19.06.2013	Defer Date:24.04.2014
Decision : it was decided to remind the firm to furnish the following technical details: 1. Copy of DML for the export product. 2. Detailed working for arriving the import quantity applied by the firm. The case was deferred for 24.04.2014.				

93	Case No.:19/13/82-ALC4/2013	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/00495/AM14/	RLA File :07/24/040/00502/AM13/	Lic.No/Date:0710096186 25.06.2013	Defer Date:24.04.2014
Decision : It was decided to remind the Department of Petrochemicals to furnish their comments. The case is defer 24.04.2014				

94

Case No.:94/13/82-ALC4/2013		Party Name:RA CHEM PHARMA LIMITED		Meet No/Date:24/82-ALC4/2013 27.03.2014		Status:Case Approved	
HQ File :01/82/050/00570/AM14/		RLA File :09/24/040/00136/AM14/		Lic.No/Date:0910056467 26.06.2013		Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/692/2013-PI(Norms) dated 01.04.2014, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl. No.	Import items	Qty. allowed Kg/kg		
EPINASTINE HCL		Kg	1.	6-Aminomethyl-6, 11-Dihydro-5H-Dibenz {b,e} Azepine(E) 2Butendioate	2.00		
			2.	Methylene Dichloride	3.37		
			3.	Toluene	2.50		
			4.	Iso Propyl Alcohol	2.435		
RA may take appropriate action as per the decision of Norms Committee.							

95	Case No.:204/10/82-ALC4/2013	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
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	HQ File :01/82/050/00387/AM14/	RLA File :04/24/040/00065/AM14/	Lic.No/Date:0410147559 27.06.2013	Defer Date:24.04.2014
	Decision : it was decided to remind the firm to furnish a copy of Master Batch Formula duly certified by Quality Control In charge.			
	The case was deferred for 24.04.2014			

96	Case No.: 41/8/82-ALC4/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
	HQ File :01/82/050/00172/AM14/	RLA File :03/95/040/01020/AM13/	Lic.No/Date:0310739495 28.06.2013	Defer Date:24.04.2014
	Decision : It was decided to send a copy of application to Department of Pharmaceuticals and defer the case for 24.04.2014			

97	Case No.: 1/8/85-ALC3/2013	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Rejected
	HQ File :01/85/050/00054/AM14/	RLA File :09/24/040/00115/AM14/	Lic.No/Date:0910056522 01.07.2013	Defer Date:27.03.2014
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders. (Already rejected in earlier meeting)			

98	Case No.: 159/14/82-ALC4/2013	Party Name:RUCHI INFRASTRUCTURE LTD.	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Rejected
	HQ File :01/82/050/00744/AM14/	RLA File :56/24/040/00010/AM14/	Lic.No/Date:5610002426 04.07.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

99

Case No.:93/13/82-ALC4/2013	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD		Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Approved													
HQ File :01/82/050/00569/AM14/	RLA File :31/83/040/00053/AM14/		Lic.No/Date:3110059198 05.07.2013	Defer Date:													
Decision :: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/39/2011-Ch II dated 02.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																	
<table><tr><td>Export product</td><td>Export Qty.</td><td>Sl.No.</td><td>Import item</td><td>Qty. allowed</td></tr><tr><td rowspan="2">TETRA METHYL BISPHENOL F</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Methanol</td><td>0.333 kg</td></tr><tr><td>2.</td><td>Phenol</td><td>0.978 kg</td></tr></table>					Export product	Export Qty.	Sl.No.	Import item	Qty. allowed	TETRA METHYL BISPHENOL F	1 Kg.	1.	Methanol	0.333 kg	2.	Phenol	0.978 kg
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed													
TETRA METHYL BISPHENOL F	1 Kg.	1.	Methanol	0.333 kg													
		2.	Phenol	0.978 kg													
RA concerned may take further necessary action as per above decision of NC.																	

100	Case No.: 64/13/82-ALC4/2013	Party Name:EAGLE CHEMICAL WORKS	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
	HQ File :01/82/050/00540/AM14/	RLA File :03/94/040/00019/AM14/	Lic.No/Date:0310740489 05.07.2013	Defer Date:24.04.2014
	Decision : It was decided to request the firm to identify the export product to be as BP or USP or E.P-5 or E.P-6. The case was deferred for24.04.2014			

101	Case No.: 69/13/82-ALC4/2013	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Approved
	HQ File :01/82/050/00545/AM14/	RLA File :03/94/040/00231/AM14/	Lic.No/Date:0310740685 08.07.2013	Defer Date:

Decision :In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/700/2013-PI(Norms) dated 01.04.2014, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Exp. Qty.	Import items	Qty. Recommended for 1 No.
1.	Albenox 2.5% Suspension 1000 ml Albendazole Oral Suspension 2.5% w/v Albendazole USP 25 mg	1 No.	ALBENDAZOLE	0.0255 kg
2.	Albenox 10% Suspension 1000 ml Albenox 10% Albendazole Oral Suspension 10% w/v Albendazole USP 100 mg	1 No.	ALBENDAZOLE	0.102 kg
3.	Albenox 600 Albendazole Bolus 600 mg Each Bolus contains Albendazole USP 600 mg	1 No.	ALBENDAZOLE	612 mg
4.	Albenox 2500 Albendazole Bolus 2500 mg Each Bolus contains Albendazole USP 2500 mg	1 No.	ALBENDAZOLE	2550 mg
5.	Bendaz 10% Suspension (1000 ml) Albendazole Oral Suspension 10% w/v Each ml contains Albendazole USP 100 mg	1 No.	ALBENDAZOLE	0.102 kg
6.	Bendaz 2500 mg Albendazole Bolus 2500 mg	1 No.	ALBENDAZOLE	2550 mg

7.	Bendaz 1500 mg Albendazole Bolus 1500 mg	1 No.	ALBENDAZOLE	1530 mg
8.	Bendaz 600 mg Albendazole Bolus 600 mg	1 No.	ALBENDAZOLE	612 mg
9.	Bendaz Plus 900 (Albendazole and Oxyclozamide Tablets 600/300 mg) Each uncoated tablet contains Albendazole USP 600 mg Oxyclozamide BP (Vet) 300 mg	1 No.	ALBENDAZOLE	612 mg
10	Bendaz 300 Albendazole Bolus 300 mg Each Bolus contains Albendazole USP 300 mg	1 No.	ALBENDAZOLE	306 mg

RA may take appropriate action as per the decision of Norms Committee.

102	Case No.: 41/13/82-ALC4/2013	Party Name:JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
	HQ File :01/82/050/00517/AM14/	RLA File :05/23/040/00056/AM14/	Lic.No/Date:0510359156 09.07.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			

103	Case No.: 27/13/82-ALC4/2013	Party Name:ADVYCHEMICAL PVT.LTD.	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
	HQ File :01/82/050/00503/AM14/	RLA File :03/94/040/00269/AM14/	Lic.No/Date:0310740927 10.07.2013	Defer Date:24.04.2014
	Decision : Committee considered the case and It was decide to request the firm to furnish complete technical details as per Appendix 33 and Central Excise Data. The case was deferred for 24.04.2014			

104	Case No.: 157/14/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
	HQ File :01/82/050/00742/AM14/	RLA File :09/24/040/00170/AM14/	Lic.No/Date:0910056762 15.07.2013	Defer Date:24.04.2014
	Decision : It was decided to send the copy of application to Department of Pharmaceuticals. The case is deferred for 24.04.2014 .			

105	Case No.: 28/13/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:24/82-ALC4/2013	Status: Case
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		27.03.2014	Deferred
HQ File :01/82/050/00504/AM14/	RLA File :05/24/040/00114/AM14/	Lic.No/Date:0510360180 18.07.2013	Defer Date:24.04.2014
Decision : It was decided to send a copy of application to Department of Pharmaceuticals and defer the case for 24.04.2014			

106	Case No.:25/24/82-ALC4/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/01224/AM14/	RLA File :09/24/040/00169/AM14/	Lic.No/Date:0910056820 18.07.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of C&PC.			

107	Case No.:81/13/82-ALC4/2013	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/00557/AM14/	RLA File :22/24/040/00032/AM14/	Lic.No/Date:2210014016 19.07.2013	Defer Date:24.04.2014
	Decision : It was decide to remind the frim to furnish complete technical details as per Appendix 33. This may be treated as last reminder. The case was deferred for 24.04.2014			

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Case No.:103/13/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Approved
HQ File :01/82/050/00579/AM14/	RLA File :08/24/040/00172/AM14/	Lic.No/Date:0810123115 23.07.2013	Defer Date:

Decision :In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/671/2013-PI(Norms) dated 01.04.2014, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed Kg/kg
CANDESARTAN /CANDESARTAN CILEXETIL	Kg	1.	1H-Benzimidazole-7-Carboxylic acid,2-ethoxy-1- {[2'-[1-(Triphenylmethyl)-1H-Tetrazole-5-yl] [1,1-Biphenyl]-4-yl]methyl]	1.70
		2.	DIMETHYL SULFOXIDE	2.328
		3.	1-CHLOROETHYL CYCLOHEXYL	0.49

			CARBONATE	
		4.	METHANOL	3.363
		5.	ACETONE	3.838
RA may take appropriate action as per the decision of Norms Committee.				

109	Case No.: 32/13/82-ALC4/2013	Party Name:MERCURY LABORATORIES LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/00508/AM14/	RLA File :34/24/040/00077/AM14/	Lic.No/Date:3410037467 23.07.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			

110	Case No.: 23/14/82-ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/00608/AM14/	RLA File :09/24/040/00191/AM14/	Lic.No/Date:0910056934 29.07.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			

111	Case No.: 28/19/82-ALC4/2013	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/00973/AM14/	RLA File :09/24/040/00181/AM14/	Lic.No/Date:0910056940 29.07.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			

112	Case No.: 17/13/82-ALC4/2013	Party Name:PAB ORGANICS PVT.LTD,	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/00493/AM14/	RLA File :34/24/040/00085/AM14/	Lic.No/Date:3410037541 31.07.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			

113	Case No.: 61/14/82-ALC4/2013	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/00646/AM14/	RLA File :09/24/040/00206/AM14/	Lic.No/Date:0910057007 02.08.2013	Defer Date:24.04.2014
	Decision : It was decided to call the following information from the firm :			

- i) Stepwise chemical reactions showing correct Molecular weight of each reactant & output product, and % yield on molar basis.
 ii) Justification for requirement of imported inputs in view of CA certificate furnished by the firm.

The case was deferred for 24.04.2014.

114	Case No.: 148/14/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
	HQ File :01/82/050/00733/AM14/	RLA File :09/24/040/00189/AM14/	Lic.No/Date:0910057006 02.08.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			

115	Case No.: 42/14/82-ALC4/2013	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
	HQ File :01/82/050/00627/AM14/	RLA File :03/94/040/00220/AM14/	Lic.No/Date:0310744155 05.08.2013	Defer Date:24.04.2014
	Decision : It was decided to send a copy of application to Department of Pharmaceuticals and defer the case for 24.04.2014			

116	Case No.: 101/13/82-ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Approved															
	HQ File :01/82/050/00577/AM14/	RLA File :09/24/040/00204/AM14/	Lic.No/Date:0910057030 05.08.2013	Defer Date:27.03.2014															
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/687/2013-PI(Norms) dated 01.04.2014, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty. allowed Kg/kg</th></tr> </thead> <tbody> <tr> <td rowspan="3">DANTRON</td><td rowspan="3">Kg</td><td>1.</td><td>1,8-Dinitro Anthraquinoline</td><td>1.72</td></tr> <tr> <td>2.</td><td>Acetone</td><td>1.13</td></tr> <tr> <td>3.</td><td>Toluene</td><td>1.40</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed Kg/kg	DANTRON	Kg	1.	1,8-Dinitro Anthraquinoline	1.72	2.	Acetone	1.13	3.	Toluene
Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed Kg/kg															
DANTRON	Kg	1.	1,8-Dinitro Anthraquinoline	1.72															
		2.	Acetone	1.13															
		3.	Toluene	1.40															

117	Case No.: 22/13/82-ALC4/2013	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
	HQ File :01/82/050/00498/AM14/	RLA File :05/24/040/00171/AM14/	Lic.No/Date:0510362268 07.08.2013	Defer Date:24.04.2014

Decision :It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.

118	Case No.: 11/13/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/00487/AM14/	RLA File :03/95/040/00134/AM14/	Lic.No/Date:0310744468 07.08.2013	Defer Date:24.04.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/704/2013-PI(Norms) dated 01.04.2014, it was decided to call the following information from the firm : i) Complete technical details as per Appendix 33 for the export product (ii) Past production vis-à-vis actual consumption of input duly certified by Central Excise Authorities. The case was deferred for 24.04.2014			

119	Case No.: 73/13/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/00549/AM14/	RLA File :03/95/040/00133/AM14/	Lic.No/Date:0310744832 12.08.2013	Defer Date:24.04.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/705/2013-PI(Norms) dated 01.04.2014, it was decided to call the following information from the firm : i) Complete technical details as per Appendix 33 for the export product (ii) Past production vis-à-vis actual consumption of input duly certified by Central Excise Authorities. The case was deferred for 24.04.2014			

120	Case No.: 76/13/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/00552/AM14/	RLA File :03/95/040/00125/AM14/	Lic.No/Date:0310744834 12.08.2013	Defer Date:24.04.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/706/2013-PI(Norms) dated 01.04.2014, it was decided to call the following information from the firm : i) Complete technical details as per Appendix 33 for the export product (ii) Past production vis-à-vis actual consumption of input duly certified by Central Excise Authorities. The case was deferred for 24.04.2014			

121	Case No.: 75/13/82-ALC4/2013	Party Name:WOCKHARDT LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
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HQ File :01/82/050/00551/AM14/	RLA File :03/95/040/00320/AM14/	Lic.No/Date:0310744861 12.08.2013	Defer Date:24.04.2014
Decision : it was decided to put up the case on file and also sent a copy of application to DCGI for their comments. The case was deferred for 24.04.2014.			

122	Case No.:35/13/82-ALC4/2013	Party Name:VIDA MEDICAREZ LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Approved																								
	HQ File :01/82/050/00511/AM14/	RLA File :03/95/040/00363/AM14/	Lic.No/Date:0310745048 13.08.2013	Defer Date:																								
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/714/2013-PI(Norms) dated 01.04.2014, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:																											
	<table border="1"> <thead> <tr> <th>Sl. No.</th><th>Export product</th><th>Exp. Qty.</th><th>Import items</th><th>Qty. Recommended</th></tr> </thead> <tbody> <tr> <td>1.</td><td>Albenox 2.5% Suspension 1000 ml Albendazole Oral Suspension 2.5% w/v Albendazole USP 25 mg</td><td>1 No.</td><td>Albendazole</td><td>0.0255 kg per bottle</td></tr> <tr> <td>2.</td><td>Albenox 10% Suspension 1000 ml Albenox 10% Albendazole Oral Suspension 10% w/v Albendazole USP 100 mg</td><td>1 No.</td><td>Albendazole</td><td>0.102 kg per bottle</td></tr> <tr> <td>3.</td><td>Albenox 600 Albendazole Bolus 600 mg Each bolus contains Albendazole USP 600 mg</td><td>1 No.</td><td>Albendazole</td><td>612 mg /bolus</td></tr> <tr> <td>4.</td><td>Albenox 2500 Albendazole Bolus 2500 mg Each Bolus contains Albendazole USP 2500 mg</td><td>1 No.</td><td>Albendazole</td><td>2550 mg /bolus</td></tr> </tbody> </table>				Sl. No.	Export product	Exp. Qty.	Import items	Qty. Recommended	1.	Albenox 2.5% Suspension 1000 ml Albendazole Oral Suspension 2.5% w/v Albendazole USP 25 mg	1 No.	Albendazole	0.0255 kg per bottle	2.	Albenox 10% Suspension 1000 ml Albenox 10% Albendazole Oral Suspension 10% w/v Albendazole USP 100 mg	1 No.	Albendazole	0.102 kg per bottle	3.	Albenox 600 Albendazole Bolus 600 mg Each bolus contains Albendazole USP 600 mg	1 No.	Albendazole	612 mg /bolus	4.	Albenox 2500 Albendazole Bolus 2500 mg Each Bolus contains Albendazole USP 2500 mg	1 No.	Albendazole
Sl. No.	Export product	Exp. Qty.	Import items	Qty. Recommended																								
1.	Albenox 2.5% Suspension 1000 ml Albendazole Oral Suspension 2.5% w/v Albendazole USP 25 mg	1 No.	Albendazole	0.0255 kg per bottle																								
2.	Albenox 10% Suspension 1000 ml Albenox 10% Albendazole Oral Suspension 10% w/v Albendazole USP 100 mg	1 No.	Albendazole	0.102 kg per bottle																								
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RA may take appropriate action as per the decision of Norms Committee.																												

123	Case No.:107/13/82-ALC4/2013	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/00583/AM14/	RLA File :09/24/040/00222/AM14/	Lic.No/Date:0910057189 14.08.2013	Defer Date:24.04.2014
	Decision : it was decided to remind the firm to furnish the following information : i) Complete details as per Appendix 33.			

- ii) Copy relevant technical literature in support of yields envisaged
 iii) Past production vis-à-vis actual consumption of input duly certified by Central Excise Authorities.

The case was deferred for 24.04.2014

124	Case No.: 58/14/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
	HQ File :01/82/050/00643/AM14/	RLA File :09/24/040/00212/AM14/	Lic.No/Date:0910057190 14.08.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			

125	Case No.: 84/13/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Approved																																										
	HQ File :01/82/050/00560/AM14/	RLA File :08/24/040/00226/AM14/	Lic.No/Date:0810123950 21.08.2013	Defer Date:																																										
	Decision :In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/716/2013-PI(Norms) dated 01.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: Export Product Norms recommended for OMEPRAZOLE DELAYED RELEASE10 mg 20 mg and 40 mg capsule <table border="1"> <thead> <tr> <th rowspan="2">S.NO.</th><th rowspan="2">Import Items</th><th colspan="3">Norms for 1 million capsule (Qty in Kg)</th></tr> <tr> <th>10 mg capsule</th><th>20 mg capsule</th><th>40 mg capsule</th></tr> </thead> <tbody> <tr> <td>1</td><td>SUGAR SPHERES NF (PHARM-A-SPHERES, MESH 20-25)</td><td>47.50</td><td>95.0</td><td>190.0</td></tr> <tr> <td>2</td><td>HYPROMELLOSE 3 CPS 2910 USP(PHAMACOAT 603)</td><td>4.68</td><td>9.36</td><td>18.6</td></tr> <tr> <td>2</td><td>HYPROMELLOSE PHTHALATE NF [HPMCP HP 55)</td><td>8.555</td><td>17.110</td><td>31.0</td></tr> <tr> <td>4</td><td>TRIETHYL CITRATE NF (MORFLEX)</td><td>1.285</td><td>2.570</td><td>4.65</td></tr> <tr> <td>5</td><td>2 - Chloromethyl -3, 5-dimethyl-4-methoxy pyridine hcl</td><td>10.76</td><td>21.52</td><td>43.04</td></tr> <tr> <td>6</td><td>2 - Mercapto 5 - Methoxy Benzamidazole</td><td>9.118</td><td>18.236</td><td>36.472</td></tr> <tr> <td>7 to 15</td><td>Import items at Sl. No. 7 to 15 Packing Material</td><td colspan="3">Relevant, As per Packing Policy</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				S.NO.	Import Items	Norms for 1 million capsule (Qty in Kg)			10 mg capsule	20 mg capsule	40 mg capsule	1	SUGAR SPHERES NF (PHARM-A-SPHERES, MESH 20-25)	47.50	95.0	190.0	2	HYPROMELLOSE 3 CPS 2910 USP(PHAMACOAT 603)	4.68	9.36	18.6	2	HYPROMELLOSE PHTHALATE NF [HPMCP HP 55)	8.555	17.110	31.0	4	TRIETHYL CITRATE NF (MORFLEX)	1.285	2.570	4.65	5	2 - Chloromethyl -3, 5-dimethyl-4-methoxy pyridine hcl	10.76	21.52	43.04	6	2 - Mercapto 5 - Methoxy Benzamidazole	9.118	18.236	36.472	7 to 15	Import items at Sl. No. 7 to 15 Packing Material	Relevant, As per Packing Policy	
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126	Case No.:20/13/82-ALC4/2013	Party Name:VARUN MEDIMPEX INC.	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/00496/AM14/	RLA File :05/24/040/00134/AM14/	Lic.No/Date:0510363085 21.08.2013	Defer Date:24.04.2014
	Decision :reply received from the firm and sent to DIPP for their comments. The case was deferred for 24.04.2014.			

127	Case No.:90/13/82-ALC4/2013	Party Name:CATAPHARMA CHEMICALS PVT. LTD.,	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/00566/AM14/	RLA File :31/83/040/00054/AM14/	Lic.No/Date:3110060069 23.08.2013	Defer Date:24.04.2014
	Decision :It was decided to remind the firm to furnish the copy of COA of import item from the foreign supplier for the relevant consignment. The case was deferred for 24.04.2014.			

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Case No.:86/13/82-ALC4/2013	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Approved	
HQ File :01/82/050/00562/AM14/	RLA File :08/24/040/00231/AM14/	Lic.No/Date:0810124122 26.08.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/60/2012-Ch. II dated 09.11.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
COPPER FORMAZONE BASE	1 kg	1	ORTHO AMINO PHENOL	0.614 kg
		2.	TOLUENE	1.394 kg
		3.	CAUSTIC SODA LYE (ON 100% REAL BASIS)	4.160 kg
		4.	SODA ASH	1.350 kg
		5.	SODIUM NITRITE	0.225kg
RA may take appropriate action as per the decision of Norms Committee.				

129	Case No.:1/15/82-ALC4/2013	Party Name:CORAL LABORATORIES LTD.,	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/00763/AM14/	RLA File :03/94/040/00389/AM14/	Lic.No/Date:0310747134 27.08.2013	Defer Date:24.04.2014
	Decision :It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			

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130	Case No.:14/13/82-ALC4/2013	Party Name:MONEY & MONEY	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Rejected
	HQ File :01/82/050/00490/AM14/	RLA File :05/24/040/00182/AM14/	Lic.No/Date:0510363833 27.08.2013	Defer Date:
	Decision :In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/1/2014/Ch II dated 02.04.2014, informed that the party has informed that they do not have CIB and RC registration for the manufacture of Tricyclozole WP. They have requested that their case may be closed as goods imported, had been shipped back to china, it was decided to reject the request of the firm RA may take appropriate action as per the decision of Norms Committee.			

131	Case No.:25/15/82-ALC4/2013	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/00787/AM14/	RLA File :03/94/040/00992/AM13/	Lic.No/Date:0310747414 28.08.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			

132	Case No.:25/13/82-ALC4/2013	Party Name:CORPORATE CHANNELS INDIA PVT. LTD.,	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/00501/AM14/	RLA File :13/24/040/00019/AM14/	Lic.No/Date:1310044179 29.08.2013	Defer Date:24.04.2014
	Decision :It was decided to remind the firm to furnish the following information: 2. You have indicated the three different types of Copper Bearing Contraceptive Device (Copper T380A, CU 375 & CU375 SL) in one application. The separate quantity of each of the Copper Bearing Contraceptive Device to be exported along with the separate quantity of raw materials applied for import. 3. Net content of each of the raw material/component in the each of the export item, quality applied for import (Net content+wastage if any) along with technical justification. 4. Details and quantity of other indigenous inputs to be used in the manufacture of the export product may be indicated. 5. Detailed manufacturing process along with justification for wastages at each stage and also on each of th raw material may be furnished. 6. Complete material balance indicating input and output material on weight to weight basis at each stage of manufacturing process. 7. Weather the scrape generated in the manufacturing process (injecting/moulding/ extrusion process) is being resued in the manufacturing process. If not, the reasons for the same may be furnished the technical reasons. 8. Details of production of Copper Bearing Contreceptive Device, Copper T 380A CU 375 & CU 375 SL separately and corresponding consumption of raw materials/consumption in the year 2011-12, 2012-13 &2013-14 (April-December) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA 9. Any other relevant information 10. Small sample of the export product. The case was deferred for 24.04.2014			

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Case No.:85/13/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Approved																														
HQ File :01/82/050/00561/AM14/	RLA File :08/24/040/00240/AM14/	Lic.No/Date:0810124326 30.08.2013	Defer Date:																														
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/717/2013-PI(Norms) dated 01.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: Export Product Norms recommended for DIVALPROEX ER 250 MG. 500 MG TABS																																	
<table><tr><th rowspan="2">S.No</th><th rowspan="2">Import Item</th><th colspan="2">Norms Recommended for 1 No. Tablet (Qty. In mg)</th></tr><tr><th>250 mg Tablet</th><th>500 mg Tablet</th></tr><tr><td>1.</td><td>DIVALPROEX SODIUM</td><td>274.08</td><td>548.16</td></tr><tr><td>2.</td><td>HYDROXYPROPYL CELLULOSE NF (KLUCEL EXF)</td><td>33.006</td><td>66.012</td></tr><tr><td>3.</td><td>HYDROXYPROPYL CELLULOSE NF (KLUCEL HXF)</td><td>80.996</td><td>161.99</td></tr><tr><td>4.</td><td>HYPERMELLOSE 15000 CPS (METHOCEL K15 PREMIUM)</td><td>228.00</td><td>456.00</td></tr><tr><td>5.</td><td>HYPERMELLOSE 5 CPS 2910 (METHOCEL E5)</td><td>41.99</td><td>83.98</td></tr><tr><td>6.</td><td>Items at serial No. 6 to 13 (Packing Material)</td><td colspan="2">As per packing policy</td></tr></table> RA may take appropriate action as per the decision of Norms Committee.				S.No	Import Item	Norms Recommended for 1 No. Tablet (Qty. In mg)		250 mg Tablet	500 mg Tablet	1.	DIVALPROEX SODIUM	274.08	548.16	2.	HYDROXYPROPYL CELLULOSE NF (KLUCEL EXF)	33.006	66.012	3.	HYDROXYPROPYL CELLULOSE NF (KLUCEL HXF)	80.996	161.99	4.	HYPERMELLOSE 15000 CPS (METHOCEL K15 PREMIUM)	228.00	456.00	5.	HYPERMELLOSE 5 CPS 2910 (METHOCEL E5)	41.99	83.98	6.	Items at serial No. 6 to 13 (Packing Material)	As per packing policy	
S.No	Import Item	Norms Recommended for 1 No. Tablet (Qty. In mg)																															
		250 mg Tablet	500 mg Tablet																														
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6.	Items at serial No. 6 to 13 (Packing Material)	As per packing policy																															

134	Case No.: 35/14/82-ALC4/2013	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
	HQ File :01/82/050/00620/AM14/	RLA File :09/24/040/00232/AM14/	Lic.No/Date:0910057435 30.08.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			

135	Case No.: 2/12/82-ALC4/2013	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
	HQ File :01/82/050/00426/AM14/	RLA File :13/24/040/00022/AM14/	Lic.No/Date:1310044274 09.09.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			

136	Case No.:16/16/82-ALC4/2013	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/00829/AM14/	RLA File :07/24/040/00189/AM14/	Lic.No/Date:0710098183 10.09.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			

137	Case No.:105/13/82-ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/00581/AM14/	RLA File :09/24/040/00265/AM14/	Lic.No/Date:0910057516 10.09.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			

138	Case No.:11/15/82-ALC4/2013	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/00773/AM14/	RLA File :03/94/040/00352/AM14/	Lic.No/Date:0310749169 11.09.2013	Defer Date:24.04.2014
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 24.04.2014..			

139	Case No.:33/15/82-ALC4/2013	Party Name:KOPRAN LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/00795/AM14/	RLA File :03/94/040/00491/AM14/	Lic.No/Date:0310749151 11.09.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			

140	Case No.:47/16/82-ALC4/2013	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/00860/AM14/	RLA File :04/24/040/00130/AM14/	Lic.No/Date:0410149741 11.09.2013	Defer Date:24.04.2014
	Decision : it was decided to call from the firm a copy of Master Batch Formula duly certified by Quality Control Incharge. The case was deferred for 24.04.2014			

141	Case No.:33/16/82-ALC4/2013	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred

HQ File :01/82/050/00846/AM14/	RLA File :09/24/040/00278/AM14/	Lic.No/Date:0910057537 12.09.2013	Defer Date:24.04.2014
Decision : it was decided to remind the firm to furnish the following information : i) Stepwise chemical reactions showing correct Molecular weight of each reactant & output product, and % yield on molar basis. ii) Justification for requirement of imported inputs in view of CA certificate furnished by the firm. The case was deferred for 24.04.2014			

142	Case No.:32/15/82-ALC4/2013	Party Name:KOPRAN LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/00794/AM14/	RLA File :03/94/040/00487/AM14/	Lic.No/Date:0310749296 12.09.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			

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Case No.:9/16/82-ALC4/2013	Party Name:RASULA PHARMACEUTICALS & FINE CHEMICALS	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Approved	
HQ File :01/82/050/00822/AM14/	RLA File :09/24/040/00262/AM14/	Lic.No/Date:0910057540 12.09.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/56/2012-Ch II dated 25.03.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Propyl Paraben Sodium/Sodium Propyl Hydroxy Benzoate/Sodium Propyl Para Hydroxy Benzoate USP/BP/EP White Powder	1 kg	1.	Para Hydroxy Benzoic Acid (PHBA) White Fine Powder Odorless	0.714 kg
		2.	N. Propanol Colourless Liquid	0.310 kg
RA may take appropriate action as per the decision of Norms Committee.				

144	Case No.:35/15/82-ALC4/2013	Party Name:KOPRAN LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/00797/AM14/	RLA File :03/94/040/00472/AM14/	Lic.No/Date:0310749439	Defer

		13.09.2013	Date:24.04.2014
Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			

145	Case No.: 36/15/82-ALC4/2013	Party Name:CORAL LABORATORIES LTD.,	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
	HQ File :01/82/050/00798/AM14/	RLA File :03/94/040/00524/AM14/	Lic.No/Date:0310749951 17.09.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			

146

Case No.:17/16/82-ALC4/2013	Party Name:TADIMETYAROMATICS PVT. LTD	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Approved	
HQ File :01/82/050/00830/AM14/	RLA File :07/24/040/00195/AM14/	Lic.No/Date:0710098354 18.09.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/57/2010-Ch II dated 10.02.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
PHENOXY ETHYL ISO BUTYRATE	1 kg	1.	ISO BUTYRIC ACID	0.498 kg

RA may take appropriate action as per the decision of Norms Committee.

147	Case No.: 48/15/82-ALC4/2013	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
	HQ File :01/82/050/00810/AM14/	RLA File :04/24/040/00128/AM14/	Lic.No/Date:0410150198 23.09.2013	Defer Date:24.04.2014
	Decision : it was decided to call from the firm a copy of Master Batch Formula duly certified by Quality Control Incharge. The case was deferred for 24.04.2014			

148	Case No.: 47/15/82-ALC4/2013	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
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	HQ File :01/82/050/00809/AM14/	RLA File :13/24/040/00026/AM14/	Lic.No/Date:1310044452 24.09.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			
149	Case No.:36/16/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/00849/AM14/	RLA File :08/24/040/00259/AM14/	Lic.No/Date:0810125075 25.09.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			
150	Case No.:38/15/82-ALC4/2013	Party Name:FDC LTD	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/00800/AM14/	RLA File :03/94/040/00256/AM14/	Lic.No/Date:0310751024 25.09.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			
151	Case No.:49/15/82-ALC4/2013	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/00811/AM14/	RLA File :04/24/040/00101/AM14/	Lic.No/Date:0410150375 26.09.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			
152	Case No.:26/17/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/00888/AM14/	RLA File :09/24/040/00302/AM14/	Lic.No/Date:0910057816 04.10.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			
153	Case No.:15/17/82-ALC4/2013	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/00877/AM14/	RLA File :03/94/040/00542/AM14/	Lic.No/Date:0310752494 07.10.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			
154	Case No.:134/23/82-ALC4/2013	Party Name:MAKSON INDUSTRIES PVT. LTD.	Meet No/Date:24/82-ALC4/2013	Status:Case

			27.03.2014	Deferred
	HQ File :01/82/050/01181/AM14/	RLA File :03/95/040/00014/AM14/	Lic.No/Date:0310752666 08.10.2013	Defer Date:27.03.2014
Decision : It was decided to defer the case for 24.04.2014 for comments of Department of MSME.				

155	Case No.:2/24/82-ALC4/2013	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/01201/AM14/	RLA File :09/24/040/00147/AM14/	Lic.No/Date:0910057861 08.10.2013	Defer Date:24.04.2014
	Decision : It was decided to send a copy of application to Department of C&PC and defer the case for 24.04.2014			

156	Case No.:174/14/82-ALC4/2013	Party Name:JAINEX SPECIALITY CHEMICAL	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/00759/AM14/	RLA File :34/24/040/00170/AM14/	Lic.No/Date:3410038226 18.10.2013	Defer Date:24.04.2014
	Decision : It was decided to send a copy of application to Department of C&PC and defer the case for 24.04.2014.			

157	Case No.:73/17/82-ALC4/2013	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/00935/AM14/	RLA File :03/95/040/00515/AM14/	Lic.No/Date:0310754530 21.10.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of C&PC (PC Div.).			

158	Case No.:6/20/82-ALC4/2013	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/00992/AM14/	RLA File :03/95/040/00591/AM14/	Lic.No/Date:0310754588 21.10.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			

159	Case No.:17/24/82-ALC4/2013	Party Name:EYTAN LABS LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/01216/AM14/	RLA File :09/24/040/00355/AM14/	Lic.No/Date:0910057998 24.10.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			

160	Case No.:3/24/82-ALC4/2013	Party Name:SANZYME LTD	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/01202/AM14/	RLA File :09/24/040/00295/AM14/	Lic.No/Date:0910058014 25.10.2013	Defer Date:24.04.2014
	Decision : It was decided to send a copy of application to Department of Biotechnology and Department of C&PC . The case was deferred for 24.04.2014.			

161	Case No.:35/24/82-ALC4/2013	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/01234/AM14/	RLA File :09/24/040/00346/AM14/	Lic.No/Date:0910058043 28.10.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			

162	Case No.:7/20/82-ALC4/2013	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/00993/AM14/	RLA File :08/24/040/00339/AM14/	Lic.No/Date:0810126094 29.10.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			

163	Case No.:51/15/82-ALC4/2013	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/00813/AM14/	RLA File :22/24/040/00049/AM14/	Lic.No/Date:2210014341 29.10.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			

164	Case No.:21/24/82-ALC4/2013	Party Name:SIFLON DRUGS	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/01220/AM14/	RLA File :09/24/040/00338/AM14/	Lic.No/Date:0910058067 29.10.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			

165	Case No.:31/24/82-ALC4/2013	Party Name:SIFLON DRUGS	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/01230/AM14/	RLA File :09/24/040/00335/AM14/	Lic.No/Date:0910058070 29.10.2013	Defer Date:24.04.2014

Decision : It was decided to send a copy of application to Department of Biotechnology and Department of C&PC . The case was deferred for 24.04.2014.

166	Case No.: 37/24/82-ALC4/2013	Party Name:SIFLON DRUGS	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
	HQ File :01/82/050/01236/AM14/	RLA File :09/24/040/00336/AM14/	Lic.No/Date:0910058069 29.10.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			

167	Case No.: 6/19/82-ALC4/2013	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
	HQ File :01/82/050/00951/AM14/	RLA File :03/94/040/00632/AM14/	Lic.No/Date:0310756255 30.10.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			

168	Case No.: 78/23/82-ALC4/2013	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/01125/AM14/	RLA File :52/24/040/00031/AM14/	Lic.No/Date:5210040368 31.10.2013	Defer Date:24.04.2014
	Decision :In the light of written comments received from Department of Chemicals & Petrochemicals vide their OM No. 14010/2/2014 CH-II dated 01.04.2014, it was decided to call from the firm the following technical details: 1. Details of manufacturing process with chemical equations, molecular formula, and molecular weight. 2. Yield obtained in each step supported with authentic technical literature. 3. Collaborators guaranteed norms. 4. Detailed calculation of arriving at the norms. The case was deferred for 24.04.2014.			

169	Case No.: 33/24/82-ALC4/2013	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/01232/AM14/	RLA File :09/24/040/00375/AM14/	Lic.No/Date:0910058093 31.10.2013	Defer Date:24.04.2014
	Decision : It was decided to send a copy of application to Department of C&PC and defer the case for 24.04.2014			

170	Case No.: 36/24/82-ALC4/2013	Party Name:AKTINOS PHARMA PVT LTD,	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Deffered and Re-indexed
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	HQ File :01/82/050/01235/AM14/	RLA File :09/24/040/00384/AM14/	Lic.No/Date:0910058143 05.11.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			

171	Case No.:12/24/82-ALC4/2013	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/01211/AM14/	RLA File :09/24/040/00359/AM14/	Lic.No/Date:0910058146 05.11.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			

172	Case No.:4/24/82-ALC4/2013	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Approved															
	HQ File :01/82/050/01203/AM14/	RLA File :09/24/040/00369/AM14/	Lic.No/Date:0910058147 05.11.2013	Defer Date:															
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/663/2013-PI(Norms) dated 22.01.2014, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:																		
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty. allowed kg/kg</th></tr> </thead> <tbody> <tr> <td rowspan="3">Capecitabine</td><td rowspan="3">Kg</td><td>1.</td><td>2,3-Di-O-acetyl-5-deoxy-5-fluorocytidine</td><td>1.33</td></tr> <tr> <td>2.</td><td>N-Pentyl Chloro Formate</td><td>0.91</td></tr> <tr> <td>3.</td><td>Methylene Dichloride</td><td>4.70</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed kg/kg	Capecitabine	Kg	1.	2,3-Di-O-acetyl-5-deoxy-5-fluorocytidine	1.33	2.	N-Pentyl Chloro Formate	0.91	3.	Methylene Dichloride
Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed kg/kg															
Capecitabine	Kg	1.	2,3-Di-O-acetyl-5-deoxy-5-fluorocytidine	1.33															
		2.	N-Pentyl Chloro Formate	0.91															
		3.	Methylene Dichloride	4.70															
RA may take appropriate action as per the decision of Norms Committee.																			

173	Case No.:34/24/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/01233/AM14/	RLA File :09/24/040/00378/AM14/	Lic.No/Date:0910058148 05.11.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			

174	Case No.:4/22/82-ALC4/2013	Party Name:VINDHYA ORGANICS PVT LTD	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/01047/AM14/	RLA File :09/24/040/00279/AM14/	Lic.No/Date:0910058161	Defer

06.11.2013

Date:24.04.2014

Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.

175	Case No.:22/24/82-ALC4/2013	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/01221/AM14/	RLA File :09/24/040/00376/AM14/	Lic.No/Date:0910058165 07.11.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			

176	Case No.:18/24/82-ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/01217/AM14/	RLA File :09/24/040/00388/AM14/	Lic.No/Date:0910058173 08.11.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			

177	Case No.:19/24/82-ALC4/2013	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/01218/AM14/	RLA File :09/24/040/00382/AM14/	Lic.No/Date:0910058170 08.11.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			

178	Case No.:7/24/82-ALC4/2013	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Approved												
	HQ File :01/82/050/01206/AM14/	RLA File :09/24/040/00386/AM14/	Lic.No/Date:0910058175 11.11.2013	Defer Date:												
	Decision :In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/721/2013-PI(Norms) dated 24.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Item of Export</th><th>Quantity</th><th>S,No</th><th>Item of Import</th><th>Quantity allowed kg/kg</th></tr> </thead> <tbody> <tr> <td rowspan="2">EFAVIRENZ</td><td rowspan="2">1 kg</td><td>1.</td><td>AMINOCARBINOL or (S) 5-Chloro-(alpha Cyclopropylethynyl) 2 amino alpha (Trifluoromethyl) benzenemethanol</td><td>0.987</td></tr> <tr> <td>2.</td><td>Triphosgene</td><td>0.448</td></tr> </tbody> </table>				Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg	EFAVIRENZ	1 kg	1.	AMINOCARBINOL or (S) 5-Chloro-(alpha Cyclopropylethynyl) 2 amino alpha (Trifluoromethyl) benzenemethanol	0.987	2.	Triphosgene
Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg												
EFAVIRENZ	1 kg	1.	AMINOCARBINOL or (S) 5-Chloro-(alpha Cyclopropylethynyl) 2 amino alpha (Trifluoromethyl) benzenemethanol	0.987												
		2.	Triphosgene	0.448												

		3.	Activated Carbon (Carbon Enoanticromos)	0.053
		4.	Hexanes	1.763
		5.	Isopropyl Alcohol	1.533
		6.	Methanol	0.357
RA may take appropriate action as per the decision of Norms Committee.				

179	Case No.:27/24/82-ALC4/2013	Party Name:DIVIS PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/01226/AM14/	RLA File :09/24/040/00379/AM14/	Lic.No/Date:0910058176 11.11.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			

180	Case No.:42/24/82-ALC4/2013	Party Name:AHLCON PARENTERALS INDIA LTD.	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/01241/AM14/	RLA File :05/23/040/00330/AM14/	Lic.No/Date:0510371021 13.11.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			

181	Case No.:29/24/82-ALC4/2013	Party Name:ATGC BIOTECH PVT LTD	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/01228/AM14/	RLA File :09/24/040/00275/AM14/	Lic.No/Date:0910058222 13.11.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals and Department of Biotechnology.			

182	Case No.:30/24/82-ALC4/2013	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/01229/AM14/	RLA File :09/24/040/00391/AM14/	Lic.No/Date:0910058223 13.11.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			

183	Case No.:16/24/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/01215/AM14/	RLA File :09/24/040/00385/AM14/	Lic.No/Date:0910058218 13.11.2013	Defer Date:24.04.2014

Decision : It was decided to request the firm to furnish Central Excise Data and also Batch Log Sheet for last 5 batches . The case was deferred for 24.04.2014.

184	Case No.: 26/24/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/01225/AM14/	RLA File :09/24/040/00392/AM14/	Lic.No/Date:0910058221 13.11.2013	Defer Date:24.04.2014
	Decision : It was decided to request the firm to furnish Central Excise Data and also Batch Log Sheet for last 5 batches . The case was deferred for 24.04.2014.			

185	Case No.: 3/19/82-ALC4/2013	Party Name:SIRMAXO CHEMICALS PVT LTD	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/00948/AM14/	RLA File :03/95/040/00625/AM14/	Lic.No/Date:0310757730 13.11.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			

186	Case No.: 28/24/82-ALC4/2013	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/01227/AM14/	RLA File :09/24/040/00396/AM14/	Lic.No/Date:0910058239 18.11.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			

187	Case No.: 13/24/82-ALC4/2013	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/01212/AM14/	RLA File :09/24/040/00408/AM14/	Lic.No/Date:0910058278 21.11.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			

188	Case No.: 74/23/82-ALC4/2013	Party Name:SWISS EXPORTS PVT. LTD.	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/01121/AM14/	RLA File :08/24/040/00351/AM14/	Lic.No/Date:0810126591 21.11.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			

189	Case No.: 15/24/82-ALC4/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:24/82-ALC4/2013	Status:Case
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		27.03.2014	Approved	
HQ File :01/82/050/01214/AM14/	RLA File :09/24/040/00399/AM14/	Lic.No/Date:0910058258 21.11.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/138/2011-Ch. II dated 09.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
AVIS(AVOBENZONE)	1 kg	1	PARA TERTIATORY BUTYL BENZOIC ACID (PTBBA)	1.148 kg
		2.	ACETYL ANISOLE	0.929 kg
		3.	ACTIVATED CARBON	0.025 kg
		4.	SODAMIDE	0.206 kg
		5.	METHANOL	4.00 kg
		6.	TOLUENE	1.00kg
RA may take appropriate action as per the decision of Norms Committee.				

190	Case No.:20/24/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/01219/AM14/	RLA File :09/24/040/00405/AM14/	Lic.No/Date:0910058310 25.11.2013	Defer Date:24.04.2014
	Decision : It was decided to request the firm to furnish Central Excise Data and also Batch Log Sheet for last 5 batches . The case was deferred for 24.04.2014			

191	Case No.:10/24/82-ALC4/2013	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/01209/AM14/	RLA File :09/24/040/00380/AM14/	Lic.No/Date:0910058343 26.11.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			

192	Case No.:14/24/82-ALC4/2013	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/01213/AM14/	RLA File :09/24/040/00381/AM14/	Lic.No/Date:0910058344 26.11.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			

193	Case No.:11/24/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/01210/AM14/	RLA File :09/24/040/00420/AM14/	Lic.No/Date:0910058351 26.11.2013	Defer Date:24.04.2014
	Decision : It was decided to request the firm to furnish Central Excise Data and also Batch Log Sheet for last 5 batches . The case was deferred for 24.04.2014.			

194	Case No.:24/24/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/01223/AM14/	RLA File :09/24/040/00419/AM14/	Lic.No/Date:0910058352 26.11.2013	Defer Date:24.04.2014
	Decision : It was decided to request the firm to furnish Central Excise Data and also Batch Log Sheet for last 5 batches . The case was deferred for 24.04.2014.			

195	Case No.:32/24/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/01231/AM14/	RLA File :09/24/040/00417/AM14/	Lic.No/Date:0910058353 26.11.2013	Defer Date:24.04.2014
	Decision : It was decided to request the firm to furnish Central Excise Data and also Batch Log Sheet for last 5 batches . The case was deferred for 24.04.2014			

196	Case No.:132/23/82-ALC4/2013	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/01179/AM14/	RLA File :22/24/040/00063/AM14/	Lic.No/Date:2210014401 26.11.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			

197	Case No.:5/24/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/01204/AM14/	RLA File :09/24/040/00343/AM14/	Lic.No/Date:0910058355 26.11.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			

198	Case No.:9/24/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Approved

HQ File :01/82/050/01208/AM14/	RLA File :09/24/040/00344/AM14/	Lic.No/Date:0910058356 26.11.2013	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 20/82 dated 16.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Gabapentin	Kg	1.	CYCLOHEXANE-1,1-DIACETIC ACID MONOAMIDE (CDAM)	0.988
		2.	Acetone	0.785

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:23/24/82-ALC4/2013		Party Name:SUVEN LIFE SCIENCES LIMITED		Meet No/Date:24/82-ALC4/2013 27.03.2014		Status:Case Approved	
HQ File :01/82/050/01222/AM14/		RLA File :09/24/040/00348/AM14/		Lic.No/Date:0910058354 26.11.2013		Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 15/82 dated 31.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import Items	Qty. allowed kg/kg		
Dibinezoyl –d- Tartatic Acid		1 kg	1	D-(-) Tartaric Acid	0.52		
RA may take appropriate action as per the decision of Norms Committee.							

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Case No.:76/23/82-ALC4/2013	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Approved	
HQ File :01/82/050/01123/AM14/	RLA File :04/24/040/00161/AM14/	Lic.No/Date:0410152306 27.11.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/258/2013-PI(Norms) dated 01.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg
Cathine Hcl (or) d-Nor	1 kg	1.	Di-Phenyl Propanolamine	4.74

Pseudoephedrine Hcl		Hcl	
	2.	Iso Propyl Alcohol	5.288
	3.	Methyl Isobutyl Ketone	1.866
	4.	Toluene	4.977
	5.	Acetone	2.488
	6.	Causticsoda Flakes	1.437
	7.	Acetic Anhydride	1.70
RA may take appropriate action as per the decision of Norms Committee.			

201	Case No.:6/24/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/01205/AM14/	RLA File :09/24/040/00365/AM14/	Lic.No/Date:0910058404 29.11.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			

202	Case No.:8/24/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/01207/AM14/	RLA File :09/24/040/00356/AM14/	Lic.No/Date:0910058405 29.11.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.			

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Case No.: 5/23/82-ALC4/2013	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Approved	
HQ File :01/82/050/01052/AM14/	RLA File :03/94/040/00759/AM14/	Lic.No/Date:0310760168 02.12.2013	Defer Date:24.04.2014	
Decision : In the light of earlier decision taken in meeting no. 8/82 dated 11.7.2013, and in consultation with technical authority (D/o Pharmaceuticals) it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg)
Lumefantrine	1 kg	1.	2,7-Dichloro A-(Dibutylamino) Methyl -9 H-fluoren-4- Methanol (DBA)	0.8693 kg
RA may take appropriate action as per the decision of Norms Committee.				

204	Case No.: 10/23/82-ALC4/2013	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
	HQ File :01/82/050/01057/AM14/	RLA File :03/95/040/00720/AM14/	Lic.No/Date:0310761106 09.12.2013	Defer Date:24.04.2014
	Decision : It was decided to send the copy of application to Department of C&PC for their comments. The case defer for 24.04.2014			

205	Case No.: 44/24/82-ALC4/2013	Party Name:SAIBABA SURFACTANTS (P) LTD.,	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
	HQ File :01/82/050/01243/AM14/	RLA File :08/24/040/00389/AM14/	Lic.No/Date:0810127124 16.12.2013	Defer Date:24.04.2014
	Decision : It was decided to send the copy of application to Department of C&PC for their comments. The case defer for 24.04.2014			

206	Case No.: 7/18/82-ALC4/2013	Party Name:SWISS EXPORTS PVT. LTD.	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
	HQ File :01/82/050/00942/AM14/	RLA File :08/24/040/00400/AM14/	Lic.No/Date:0810127123 16.12.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals			

207	Case No.: 8/18/82-ALC4/2013	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
	HQ File :01/82/050/00943/AM14/	RLA File :03/95/040/00637/AM14/	Lic.No/Date:0310761921 16.12.2013	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals			

208	Case No.: 2/22/82-ALC4/2013	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
	HQ File :01/82/050/01045/AM14/	RLA File :09/24/040/00503/AM14/	Lic.No/Date:0910058842 07.01.2014	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of C&PC.			

209	Case No.: 1/24/82-ALC4/2013	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
	HQ File :01/82/050/01200/AM14/	RLA File :22/24/040/00065/AM14/	Lic.No/Date:2210014672 12.03.2014	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals			

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Case No.:40/24/82-ALC4/2013		Party Name:ALEMBIC PHARMACEUTICALS LTD		Meet No/Date:24/82-ALC4/2013 27.03.2014		Status:Case Approved	
HQ File :01/82/050/01239/AM14/		RLA File :34/24/040/00278/AM14/		Lic.No/Date:3410039568 14.03.2014		Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 11/82 dated 05.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied bythe firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
Clarithromycin Coated Granules (28% to 44%, as per DML)		1 KG	1.	Clarithromycin	Net Content (as per DML) +1% WASTAGE OR Its raw material as per SION A-2263 on pro-rata basis.		
RA may take appropriate action as per the decision of Norms Committee.							

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Case No.: 41/24/82-ALC4/2013	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Approved	
HQ File :01/82/050/01240/AM14/	RLA File :34/24/040/00279/AM14/	Lic.No/Date:3410039569 14.03.2014	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 11/82 dated 05.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied bythe firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Clarithromycin Coated Granules (28% to 44%, as per DML)	1 KG	1.	Clarithromycin	Net Content (as per DML) +1% WASTAGE OR Its raw material as per SION A-2263 on pro-rata basis.
RA may take appropriate action as per the decision of Norms Committee.				

212	Case No.: 43/24/82-ALC4/2013	Party Name:THINQ PHARMA-CRO LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status: Case Deferred
	HQ File :01/82/050/01242/AM14/	RLA File :03/95/040/00987/AM14/	Lic.No/Date:0310774773 18.03.2014	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals			

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213	Case No.:45/24/82-ALC4/2013	Party Name:VIVIMED LABS (ALATHUR) PRIVATE LIMITED	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Deferred
	HQ File :01/82/050/01244/AM14/	RLA File :04/24/040/00264/AM14/	Lic.No/Date:0410156358 19.03.2014	Defer Date:24.04.2014
	Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals			

Manual Cases considered as Part B-II

Case No. B-II-1	M/s Techno Drugs & Intermediates (P)
Meeting No. 24/AM14 dated – 03.04.2014	F.No. 01/83/50/00530/AM07/DES-III
Adv. Lic. No. 0310392619 dated 02.08.2006	RA No. 03/95/040/00486/AM07
Decision: It was decided to send a copy of application to Department of C&PC and defer the case for 24.04.2014.	

Case No. B-II-2	M/s Aarti Drugs Ltd.
Meeting No. 24/AM14 dated – 03.04.2014	F.No. 01/82/50/00427/AM13/DES-III
Adv. Lic. No. 0310714511 dated 07.11.2012	RA No. 03/81/040/00241/AM13
Adv. Lic. No. 0310737543 dated 13.06.2013	RA No. 03/81/040/00072/AM14
Decision: DL to be taken from shri Mathur	

Case No. B-II-3	M/s Deepak Nitrite Ltd.
Meeting No. 24/AM14 dated – 03.04.2014	F.No. 01/82/50/340/AM13/DES-III
	Adv. Lic. No. 3410034154 dated 18.05.2012
Decision: Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/36/2012-Ch.II dated 18.05.2013	

and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Ortho Toluidine	1 KG.	1.	Toluene	1.040 kg

RA concerned may take further necessary action as per above decision of NC.

Case No. B-II-4	M/s Baker Oil Treating (I) Ltd., Pune
Meeting No. 24/AM14 dated – 03.04.2014	F.No. 01/82/050/2024/AM05/DES-III
RA No. 03/94/040/00376/AM05	Adv. Lic. No. 0310321502 dated 15.03.2005

Decision: Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/70/2013-Ch.II dated 01.04.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Sl. No.	Export product	Exp. Qty.	Import items	Qty. allowed Kg/kg
1.	Aquanox ML 5877 (Demulsifier)	1 kg	Mixed Xylene/Orthoxylene Liquid	0.800 kg
2.	Cronox ML-5933 (Oil Corrosion Inhibitor) (OCI)	1 kg	Mixed Xylene/Orthoxylene Liquid	0.700 kg
			Diethylene triamine (DETA) Liquid	0.029 kg
			Oleic Acid	0.298 kg
3.	Magnacide ML-2514 (Biocide-I)	1 kg	Tetrakis Hydroxy Methyl Phosphonium Sulphate (THPA)	0.250 kg
			Dimethyl Cocoamine	0.110 kg
4.	Magnacide ML-2515 (Biocide-II)	1 kg	Dimethyl Cocoamine	0.110 kg

			Glutaraldehyde	0.110 kg
5.	Cronox ML-5935 (water Corrosiion Inhabitor) (WCI)	1 kg	Dimethyl Cocoamine	0.044 kg
			Dimer Fatty Acid	0.115 kg
6.	Calnox ML-59319 (water Scale Inhibitor) (WSI)	1 kg	Acrylic Acid Liquid	0.415 kg
			Thioglycolic Acid	0.061 kg
7.	D-Wax ML-5932 (Pour Point Depressant) (PPD)	1 kg	Mixed Xylene/Orthoxylene Liquid	0.490 kg
			Netrax/Nafol 1822 B/Behenyl Alcohol Solid	0.245 kg
			Ceto Stearyl Alcohol/Nafol 1618 S&H / Hydranolmy	0.117 kg
			Acrylic Acid Liquid	0.090 kg
RA may take appropriate action as per the decision of Norms Committee.				

Case No. B-II-5	M/s Encube Ethicals Pvt Ltd.
Meeting No. 24/AM14 dated – 03.04.2014	F.No. 01/82/50/00232/AM12/DES-III
Adv. Lic. No. 0310625603 dated 07.04.2011	RA No. 03/95/040/01167/AM12
Decision: In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/177/2013-PI(Norms) dated 04.03.2014, it is informed that the norms for the export of sodium Fusidate Ointment 2% , 15 gm Tube were recommended based on their details given in the application, the Drug Manufacturing License and by comparison with the CA certificate certifying their past production vis-a-vis Actual consumption data of inputs forwarded by the company vide their letter RG: NC: DGFT : 4 dt. 20.10.2012. It was decided to reject the case as norms have been given based on the comparative data and there is no need for further amendment.	

Case No. B-II-6	M/s Encube Ethicals Pvt Ltd.
Meeting No. 24/AM14 dated – 03.04.2014	F.No. 01/82/50/00345/AM11/DES-III
Adv. Lic. No. 0310571323 dated 24.06.2010	RA No. 03/95/040/00038/AM11
Decision: It was decided to send a copy of application to O/o DC (MSME) for their comments and deferred the case for 24.04.2014.	

Case No. B-II-7	M/s Shiva Pharma Ltd
Meeting No. 24/AM14 Dated – 03.04.2014	F.No. 01/82/162/00016/AM13/DES-III
	Adv. Lic. No. 3410025487 dated 30.10.2009 Adv. Lic. No. 3410025693 dated 25.11.2009 Adv. Lic. No. 3410026511 dated 03.03.2010 Adv. Lic. No. 3410027522 dated 16.07.2010
Decision: Committee considered the case as per agenda and decided to reject the request of the firm as there was no justification for enhancement and to maintain <i>Status quo</i> .	

Case No. B-II-8	M/s Vivimed Labs Ltd
Meeting No. 24/AM14 dated – 03.04.2014	F.No. 01/82/50/00875/AM11/DES-III F.No. 01/82/50/00360/AM11/DES-III
Adv. Lic. No. 0910043635 dated 24.09.2010 Adv. Lic. No. 0910042101 dated 20.05.2010	RA No. 09/24/040/00105/AM11 RA No. 09/24/040/00063/AM11
Decision: Committee considered the case as per agenda and decided to reject the request of the firm as there was no justification for enhancement. It was decided to maintain <i>Status quo</i> .	

Case No. B-II-9	M/s Malladi Drugs & Pharma Ltd.
Meeting No. 24/AM14 dated – 03.04.2014	F.No. 01/82/50/00993/AM13/DES-III F.No. 01/82/50/01360/AM13/DES-III
Adv. Lic. No. 0410141071 dated 16.11.2012	RA No. 04/24/040/00126/AM13

Adv. Lic. No. 0410141070 dated 04.02.2013	RA No. 04/24/040/00244/AM13
Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.	

Case No. B-II-10	M/s Ajanta Pharma Ltd
Meeting No. 24/AM14 dated – 03.04.2014	F.No. 01/82/50/00041/AM05/DES-III
Adv. Lic. No. 0310262053 dated 31.03.2004.	RA No. 03/24/040/02714/AM04
Decision: Committee considered the case as per agenda and decided to reject the request of the firm as there was no justification for enhancement. It was decided to maintain <i>Status quo</i> .	

Case No. B-II-11	M/s Rohan Exports India Ltd. & M/s Mahesh Raj Chemicals Ltd.
Meeting No. 24/AM14 dated – 03.04.2014	F.No. 01/83/162/00654/AM12/DES-III
Appeals Filed	Against order of the Jt. DGFT Ahmedabad, in pursuance of order dated 20.01.2010 of the Hon'ble High Court of Gujarat
Decision: Committee considered case as per agenda and in consultation with technical authority present in the meeting and it has been found that despite repeated reminder the Institute of Chemical Technology Mumbai, has not given their opinion whether the export product “4, 4 Diamino Sulfanilide “ is manufactured only of purity 93% on commercial scale. Further the product will always contained 7% or more of impurities. It was also decided to remind the Department of C&PC to take appropriate action and furnish their comments as the case is pending since long.	
The case is deferred for 24.04.2014	

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Case No. B-II-12	M/s Shilpa Medicare Ltd.			
Meeting No. 24/AM14 dated – 03.04.2014	F.No. 01/82/50/01380/AM13/DES-III			
Adv. Lic. No. 0710091373 dated 15.10.2012.	RA No. 07/24/040/00290/AM13			
Decision: In the light of earlier decision taken in meeting no. 18/82 dated 2.8.2011, it was decided to revise the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Gemcitabine Hcl	1 Kg.	1.	4-Amino-1-(3,3-difluoro-4-hydroxy-5-(Hydroxymethyl) Tetrahydrofuran-2-yl)-1H-Pyrimidine-2-one (Technical Grade)	0.97 kg
RA may take appropriate action as per the decision of Norms Committee.				

Case No. B-II-13	M/s Vindhya Pharma (India) Pvt Ltd
Meeting No. 24/AM14 dated – 03.04.2014	F.No. 01/82/50/00660/AM14/DES-III
Adv. Lic. No. 0910056447 dated 25.06.2013.	RA No. 09/24/040/122/AM12
Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.	

Case No. B-II-14		M/s Vimal Drugs Pvt Ltd		
Meeting No. 24/AM14 dated – 03.04.2014		F.No. 01/83/50/00351/AM13/DES-III		
Adv. Lic. No. 0910052504 dated 08.05.2012.		RA No. 09/24/040/00049/AM13		

Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.
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Case No. B-II-15	M/s Saurav Chemicals Ltd.
Meeting No. 24/AM14 dated – 03.04.2014	F.No. 01/82/50/00865/AM12/DES-III F.No. 01/82/50/01382/AM13/DES-III
Adv. Lic. No. 2210011843 dated 01.09.2011 Adv. Lic. No. 2210013689 dated 05.03.2013	RA No. 22/24/040/00039/AM12 RA No. 22/24/040/00074/AM13
Decision : It was decided to defer the case for 24.04.2014 for comments of Department of Pharmaceuticals.	

Case No. B-II-16	M/s Varun Medimpex Inc.
Meeting No. 24/AM14 dated – 03.04.2014	F.No. 01/83/50/01147/AM13/DES-III
Adv. Lic. No. 0510347194 dated 22.02.2013.	RA No. 05/24/040/00405/AM13
Decision : It was decided to defer the case for 24.04.2014 for comments of Department of IPP.	

Case No. B-II-17	M/s Dorf Ketel Chemicals I Pvt Ltd.			
	F. No. 01/82/162/00280/AM14/DES-III			
	S.No.	Head Qtr. F.No.	RLA F.No.	Adv. Lic. Nos.
	1	01/82/050/00743/AM09	03/94/040/00325/AM09	0310478565 dt. 14.07.2008
	2	01/82/050/00596/AM11	03/94/040/00379/AM11	0310585032 dt. 26.07.2010
	3	01/82/050/00913/AM11	03/94/040/00575/AM11	0310594926 dt. 04.10.2010
	4	01/82/050/01630/AM07	03/94/040/01004/AM07	0310418037 dt. 01.02.2007
M. No. 24/82				

	5	01/82/050/01206/AM09	03/94/040/00662//AM09	0310491961 dt. 24.10.2008
	6	01/82/050/00113/AM10	03/94/040/01057/AM09	0310526499 dt. 30.06.2009
	7	01/82/050/00630/AM10	03/94/040/00451/AM10	0310541892 dt. 23.10.2009
	8	01/82/050/00784/AM10	03/94/040/00743/AM10	310548591 dt. 01.12.2009
Date –	9	01/82/050/01251/AM10	03/94/040/01001/AM10	0310560279 dt. 15.02.2010
03/04/2014	10	01/82/050/01416/AM07	03/94/040/00984/AM07	0310411160 dt. 07.12.2006
	11	01/82/050/01307/AM09	03/94/040/00759/AM09	0310495213 dt. 21.11.2008
	12	01/82/050/01512/AM09	03/94/040/00838/AM09	0310501369 dt. 16.01.2009
	13	01/82/050/00369/AM10	03/94/040/00280/AM10	0310529903 dt. 21.07.2009
Decision: Shri Randeep Mathur, President Commercial of M/s Dorf Ketel Chemicals I Pvt. Ltd., appeared Before the Committee and after detailed discussion, the representative from the firm was requested to furnish Batch Log Sheet and Production and Consumption Data duly certified by Central Excise Authority. The case was deferred for 24.04.2014.				

Date:07.04.2014
Place:New Delhi

Nirmal Kumar
Dy. Director General of Foreign Trade